

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
O.A. NO. 74/2017/EZ**

MR. TAI MAYA
VS
UNION OF INDIA & ORS

**Affidavit on behalf of Respondent No. 4 (ARUNACHAL PRADESH STATE
POLLUTION CONTROL BOARD) in compliance of order dated 17.08.2021**

1. I, Shri Tapu Gapak,, IFS, son of Late Tap Gapak, aged about 58 years working as Member Secretary, Arunachal Pradesh State Pollution Control Board, and am duly authorized by competent authority to make this reply on behalf of the Respondent No-4, Arunachal Pradesh State Pollution Control Board, and here by solemnly state and affirm as follows:

2. That I have gone through the order dated 17.08.2021 passed by Hon'ble NGT/EZ and have understood the contents therein. I have been duly authorized by the competent authority to swear this affidavit on behalf of Respondent No-4. Further, it is stated that I have gone through the relevant files and records.

Tapu Gapak
23/9/21

MEMBER SECRETARY
State Pollution Control Board
Environment & Forest
Department
Dispur, A.P.

3. That the present application is related to the matter of road construction by agencies/companies that was carrying out construction of road projects flouting all environmental norms.

Tapu Gapak
23/9/21

Executive Magistrate
Papum Pare District
Yupia (A.P)

4. It was seen by the APSPCB team during the time of inspection that the road construction companies/agencies had been dumping the muck both in designated and non designated sites. The company personnel engaged in formation cutting were instructed not to allow the muck to roll down the slope/valley.

The personnel of M/s KNR-JKM (JV) operating a stone crusher at Sibul village in Upper Siang District were directed during the time of inspection to obtain the consent/NOC from State Pollution Control Board. The Company concern applied for consent to the Board. The consent order issued by the APSPCB is annexed as **ANNEXURE-A**. After completion of the work M/s

KNR-JKM (JV) (herein the Company) had vide letter No. Nil dated 03.03.2020 had sought for cancellation of the consent order issued to them for operation of a stone crusher of 60 TPH production capacity. In response to the Company's request, this office vide letter No. APSPCB-186/2018/KNR-JKM (JV) SCU/1382-85 dated 16.06.2020 had cancelled the consent order issued to them and closed the file. The request made by the company for cancellation of consent order and the consent order cancelled by this office is annexed as **ANNEXURE-B.**

6. Now the road construction works undertaken by then construction agencies/companies has been completed and handed over to the authorities concern.

7. In response to the Hon'ble NGT/EZ order dated 17.08.2021, this office had served a show cause notice to the companies as to why no action should be initiated by the State Pollution Control Board for not disposing the muck in a scientific way and as per the project proposal. The Companies have been given seven (7) days time to respond, failing which Environmental Compensation (EC) would be levied against them. The copies of the show cause notices issued to the companies are annexed as **ANNEXURE-C.**

Thapuk
23/9/2021
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

8. The Arunachal Pradesh State Pollution Control Board, Naharlagun had constituted a Technical Advisory Committee (TAC) of the Board vide No. APSPCB-125/2020/ECC/NGT /2982-88 dated 20.11.2020 to examine the modalities/methodologies for assessing, imposing and utilization of Environmental Compensation that is to be levied on the defaulters. The Office order for constitution of Technical Advisory Committee (TAC) are annexed as **ANNEXURE-D.**

[Signature]
23/9/2021
Executive Magistrate
Papum Pare District
Yupia (A.P.)

9. The Construction Companies like M/s Puna Hinda Construction Private Limited, M/s T.K Engineering Consortium Private Limited, M/s KNR Construction Limited-JKM (JV), M/s ABL-BIPL(JV) and M/s JKM-KCL (JV) were issued show cause notices as to why environmental compensation should not be levied against them for causing water and air pollution during road construction and muck dumping. The copies of show cause notices issued to the construction companies are annexed as **ANNEXURE-E.**

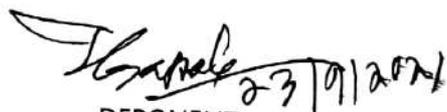
10. The construction companies like M/s ABL- BIPL(JV), M/s T.K Engineering Consortium Private Limited and M/s JKM-KCL (JV) have replied to the show cause notice issued against them and have sought for withdrawal of the show cause notice issued to them. The copies of the reply furnished by the companies are annexed as **ANNEXURE-F**.

11. The companies like M/s Puna Hinda Construction Private Limited and M/s KNR Construction Limited have failed to respond to the show cause notice issued against them. So, the Board has imposed Environmental Compensation of Rs.50,00,000/- (rupees fifty lakhs only) each against them. The copy of the letters is annexed as **ANNEXURE-G**.


Member Secretary
Arunachal Pradesh State Pollution Control Board
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

VERIFICATION

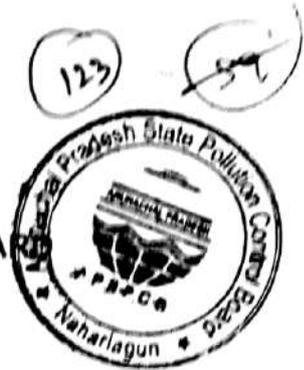
I, the deponent above named, do hereby verified at Naharlagun on this 23rd day of September, 2021 that the contents of reply in affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing has been concealed therefrom.


DEPONENT
Member Secretary
Arunachal Pradesh State Pollution Control Board
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.




Executive Magistrate
Papum Pare District
Yupia (A.P.)

Annexure - (A)



SCHEDULE-V
[See rule 7(1)]
GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, YUPIA ROAD, PAPU HILL
NAHARLAGUN

No. APSPCB- 186/2018/KNR-JKM (JV)/SCU/ 3574-77

Date: 8.02.2018

CONSENT

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Consent is hereby granted to **M/s KNR-JKM (JV)** for establishment /operation of a stone crushing (60 TPH) capacity unit at Sibul area at Damro village, Upper Siang District,, Arunachal Pradesh, located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

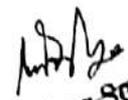
1. (a) The Consent to establish/operate is granted for a period of two (2) years w.e.f 16.01.2018 to 15.01.2020 after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.

(b) The validity of the authorization granted under Hazardous Wastes (Management & Handling) Rules, 1989, will be valid for two years w.e.f 16.01.2018 to 15.01.2020 after which the industry shall submit a fresh application for authorization

2. The Consent is valid for the manufacture of the following products/by products with the capital investment (land, building and Plant & machinery) of **Rs.47 Lakhs.**

Sl.No.	Product	Maximum Dally (in tones)
1.	Stone chips	60TPH

3. The Industry falls under Red category (II) of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2000 as per schedule- VIII of notification.


Member Secretary
APSPCB
Naharlagun

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4.

Conditions under Air Act:

- (i) The applicant shall install a comprehensive air pollution control system consisting of control measures as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

**Stone
Crushing
Unit** **Suspended
Particulate
Matter**

The standards consists of two parts:

- i) Implementation of the following Pollution Control Measures.
 - a) Dust containment cum suppression system for the equipment
 - b) Construction of wind breaking walls.
 - c) Constructions of metalled roads within the premises.
 - d) Regular cleaning and wetting of ground within the premises.
 - e) Growing of a green belt along the periphery.

ii) Quantitative standard of SPM:

The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600mg/Nm³. The measurements are to be conducted at least twice a month for all the 12 months in a year.

Standards for emissions of air pollutants:

- (a) SPM, Not to exceed 600 mg/ Nm³
- (b) SO₂ Not to exceed 30 µg/ m³
- (c) NO_x Not to exceed 30 µg/ m³

- (ii) The applicant is permitted to use DG Set for operation of the stone crusher unit installed.
- (iii) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.
- (iv) Maximum standards for noise level to be produced by the stone crusher unit: The peak level should not exceed 70 dB.
- (v) Working Hours: The working hours of the unit should be restricted between 0700 hrs to 1700 hrs.

5.

Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/ emissions hazardous wastes/ leachates analyzed atleast once in three months from the laboratory recognized by the SPCB/PCC/CPCB/ MoEF, New Delhi and confirm to the limits stipulated. Test report shall be sent to the State Pollution Control Board/ (Analysis frequency could be different for various sources as may be specified by the Board).

6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.


(T. Riba), IFS
Member Secretary
Member Secretary
APSPCB
Naharlagun
Date: 28.02.2018

No. APSPCB- 186/2018/KNR-JKM (JV)/SCU/ 3574-77

To,

The Project Manager

M/s KNR-JKM (JV)
2 Laning of road from Gobuk to Sijon Nallah
(From 26.210 Km to 75.485 Km)
KNR House, 3rd & 4th Floor
Plot NO.113 & 114,Phase-1, Kavari Hills
Jubilee Hills, Road No.36,Hyderabad-500 033

Copy to:

1. The Director of Industries, Govt. of A.P, Itanagar for kind information please.
2. The Deputy Commissioner, Yingkiong, Upper Siang District, Govt. of AP, for information please.
3. The Deputy Director of Industries, DIC, Yingkiong, Upper Siang District Govt. of AP, for information please.
4. Office copy


(T. Riba), IFS
Member Secretary
Member Secretary
APSPCB
Naharlagun

KNR-JKM (JV)

Annexure (B)

Corp. Office: *

" KNR House", 3rd & 4th Floor,
Plot No. 114, Phase-I Kavuri Hills,
Hyderabad - 500 033

Phone :

+91-40-40268759, 40268761/62,

Fax :

+91-40-40268760

Dated 03.03.2020

To

The Member Secretary,
Arunachal Pradesh State Pollution Control Board,
Paryvaran Bhawan, Yupia Road, Papu Hill
Naharlagun.



Project name:-2 Laning Gobuk to Sijhon Nallah from Km 26.210(Gobuk) to 75.485(Sijhon Nallah) (Existing Ch.27.000-75.000) (Net length-49.275 km) in Arunachal Pradesh under Arunachal Pradesh Package of SARDP-NE.

Sub: - Request for Pollution licence cancellation of Stone crusher 60TPH- Reg.,

Ref: - Stone Crusher 60 TPH at Sibul Area near Damro Village as per Licence no.APSPCB-186/2018/KNR-JKM (JV) SCU/3574-77.

Dear Sir,

Kindly note our above project highway has been subsequently completed and the above Stone crusher 60TPH capacity is no more in use and also kindly appraised there will be no further requirement of the above plant.

Hence, we request you to kindly cancel the consent given for prevention and control of pollution to us for the above plant

Yours faithfully,

For M/s. KNRJKM (JV)

P. Krishna Reddy
P.Krishna Reddy
Project Co - Ordinator
Mariyang Package,
Arunachal Pradesh

HA.
20/3/2020



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YUPIA ROAD
NAHARLAGUN



No. APSPCB-186/2018/KNR-JKM(JV)SCU/

Date: 16/6/2020

To,

✓ The Project Coordinator
KNR-JKM (JV)
2 Laning Gobuk to Sijon Nallah
Maryang Package of SARDP-NE

Sub: Cancellation of the Consent order granted to KNR-JKM (JV) for operation of a Stone Crusher with capacity of 60 TPH –reg.

Ref: Your letter vide No: NIL dated 03.03.2020

D/Sir(s),

In inviting reference to above cited subject, this is to inform you that this office is in receipt of a letter vide No. NIL dated 03.03.2020, wherein you have requested for cancellation of the consent order issued by this office to KNR-JKM (JV) for establishment and operation of a Stone crusher vide No. APSPCB-186/2018/KNR-JKM (JV) SCU/3025-28 dated 08.02.2018 citing the reason that the above mentioned stone crusher of capacity 60 TPH is no longer in use, as the 2 Laning of highway construction project (Gobuk to Sijon Nallah) from Km 26.210 (Gobuk) to 75.458 (Sijon Nallah) (Net length-49.275 km) in Upper Siang District, Arunachal Pradesh is completed.

Therefore, the file of the same has been closed and the consent order issued for the above mentioned stone crusher is hereby terminated forthwith.

Yours faithfully,

T. Gapak
(T. Gapak), IFS
Member Secretary

Copy to:

1. The Deputy Commissioner, Yingkiang, Govt. of Arunachal Pradesh, Upper Siang District for kind information.
2. The Deputy Director, DIC, Yingkiang, Govt. of Arunachal Pradesh, Upper Siang District for kind information.
3. Office copy

(T. Gapak), IFS
Member Secretary



Annexure - C
GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPERHILL, YUBIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/3609

Date: 06/08/2021

To,

The Managing Director
M/s TK Engineering Consortium Pvt Ltd.
Model village, Naharlagun
District Papum Pare-791110
Arunachal Pradesh
Email ID: tkeconltd@gmail.com

**“COURT MATTER”
Out Today**

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings⁴ was asked not to depose the muck in the valley, which would lead to water pollution of streams. At Yembung area, Siang District due to re-alignment of road and for construction of a new Bridge, the muck/debris disposed by the Company had completely obstructed a small stream then.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pangin-Pasighat Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


6/9/2021
Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PANU HILL, YUNIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT / 3607

Date: 06/09/2021

To,

The Managing Director
M/s Bhartia Infra Project Limited
201 Royal Arcade, 2nd Floor
Dr B. Baruah Road, Ulubari, Guwahati-781007
Email ID: acclounnts@bhartiainfra.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams.

At Padung village, Upper Siang District, Arunachal Pradesh the muck was found to be rolling down into the rivulet. The Company personnel were asked to avoid dumping of muck in the valleys that would lead to air and water pollution.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pasighat-Maryang-Yingkiong Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Departments of Environment & Forest
Naharlagun, A.P.

Paryavaran Bhawan Panu Hill Yunia Road. Naharlagun – 791110



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YUPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/3671

Date: 06/09/2021

To,

The Managing Director
M/s Jugal Kishore Mahanta (JKM)
Ivory Enclave
RGB Road, Guwahati
Kamrup, Assam

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya -vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

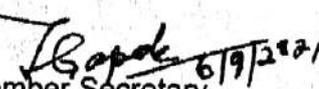
During the inspection, the personnel of your Company engaged in formation cuttings was asked not to dispose the muck in the valley, which would lead to water pollution of streams.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Akajan-Likabali-Bame Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.

0/c


Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun - 791110
E-mail: arunachalspcb@gmail.com, Website: www.apspcb.org.in
Ph. No. 0360 - 2005120, 2005121



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YIPPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT / 3670

Date: 06/09/2021

To,

The Managing Director
M/s TK Engineering Consortium Pvt Ltd.
Model village, Naharlagun
District Papum Pare-791110
Arunachal Pradesh
Email ID: tkeconltd@gmail.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya –vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the inspection, the personnel of your Company engaged in formation cuttings was asked not to dispose the muck in the valley, which would lead to water pollution of streams. At Garu, Lower Siang District, muck coming out due to formation cutting was not properly disposed in designated dumping site.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Akajan-Likabali-Bame Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


6/9/2021
Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PARIJ HILL, YUPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/3608

Date: 06/09/2021

To,

The Managing Director
M/s Puna Hinda Construction Private Limited
Times Library, Akashdeep
Itanagar, Arunachal Pradesh

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams. The Company personnel were asked to dump the muck at designated sites only.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pasighat-Maryang-Yingkiong Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


Member Secretary

MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PARI HILL, YUBIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/36 II

Date: 06/09/2021

To,

The Managing Director
M/s KNR Construction Limited-JKM (JV)
KNR House, 3rd & 4th Floor
Jubilee Hills, Road No.36
Phase-1, Kavuri Hills
Hyderabad, Telengana-500033
Email ID: info@knrcl.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams. The Company workers were seen cutting high rocky hills at Rane Hills, Upper Siang District, Arunachal Pradesh. The cut rocks were directly falling into the river.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pasighat-Maryang-Yingkiong Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.

J. Sapale
06.09.2021
Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



Annexure - D
GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YUPIA ROAD
NAHARLAGUN

108

No. APSPCB-125/2020/ECC/NGT 2982 - 88

Date: 20/11/2020

OFFICE ORDER

On the directions of Hon'ble National Green Tribunal (PB), Central Pollution Control Board has framed methodology for assessing Environmental Compensation (EC) to be imposed on the defaulting units/ULBs.

In order to have uniform criteria for calculating the Environmental Compensation (EC) to be imposed on various defaulting units/ULBs in the State of Arunachal Pradesh, a Technical Advisory Committee (TAC) of Board is hereby constituted with following members.

The TAC shall examine the modalities/methodologies for assessing, imposing and utilization of Environmental Compensation that is to be levied from the defaulting units/ULBs in the State.

1. Er Thana Manlong, Assistant Environment Engineer
2. Er Ranjeev Kimsing, Assistant Environment Engineer
3. Sh. Nich Meji, Scientist-B
4. Sh. Jumli Kato, Scientist-B
5. Sh. Dani Mobing, Junior Scientific Assistant

(Koj Rinya, IFS)
Member Secretary

Copy to:

1. PA to Chairman for kind information of the Chairman, APSPCB
2. The Regional Director, Central Pollution Control Board, MoEF & CC, Government of India, Regional Directorate, North East, Lower Motinagar, Shillong-793014 for kind information.
3. Office copy

(Koj Rinya, IFS)
Member Secretary
APSPCB
Naharlagun

Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun – 791110
E-mail: arunachalspcb@gmail.com, Website: www.apspcb.org.in
Ph. No. 0360 – 2005120, 2005121



Annexure - (E)

GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN PAPU HILL YUPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/3609

Date: 06/08/2021

To,

The Managing Director
M/s TK Engineering Consortium Pvt Ltd.
Model village, Naharlagun
District Papum Pare-791110
Arunachal Pradesh
Email ID: tkeconltd@gmail.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams. At Yembung area, Siang District due to re-alignment of road and for construction of a new Bridge, the muck/debris disposed by the Company had completely obstructed a small stream then.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pangin-Pasighat Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


6/9/2021
Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun – 791110
E-mail: arunachalspcb@gmail.com, Website: www.apspcb.org.in
Ph. No. 0360 – 2005120, 2005121



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PANI HILL, YUPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT / 3607

Date: 06/09/2021

To,

The Managing Director
M/s Bhartia Infra Project Limited
201 Royal Arcade, 2nd Floor
Dr B.Baruah Road, Ulubari, Guwahati-781007
Email ID:acclounts@bhartiainfra.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams.

At Padung village, Upper Siang District, Arunachal Pradesh the muck was found to be rolling down into the rivulet. The Company personnel were asked to avoid dumping of muck in the valleys that would lead to air and water pollution.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pasighat-Maryang-Yingkiong Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

Parvavaran Bhawan Pani Hill Yupia Road. Naharlagun – 791110



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YUPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/3671

Date: 06/09/2021

To,

The Managing Director
M/s Jugal Kishore Mahanta (JKM)
Ivory Enclave
RGB Road, Guwahati
Kamrup, Assam

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya -vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the inspection, the personnel of your Company engaged in formation cuttings was asked not to dispose the muck in the valley, which would lead to water pollution of streams.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Akajan-Likabali-Bame Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.

D/c


Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun – 791110
E-mail: arunachalspcb@gmail.com, Website: www.apspcb.org.in
Ph. No. 0360 – 2005120, 2005121



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPUM PARE, YIPPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT / 3670

Date: 06/09/2021

To,

The Managing Director
M/s TK Engineering Consortium Pvt Ltd.
Model village, Naharlagun
District Papum Pare-791110
Arunachal Pradesh
Email ID: tkeconltd@gmail.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya –vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the inspection, the personnel of your Company engaged in formation cuttings was asked not to dispose the muck in the valley, which would lead to water pollution of streams. At Garu, Lower Siang District, muck coming out due to formation cutting was not properly disposed in designated dumping site.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Akajan-Likabali-Bame Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


6/9/2021
Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PATU HILL, YUPIA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/3608

Date: 06/09/2021

To,

The Managing Director
M/s Puna Hinda Construction Private Limited
Times Library, Akashdeep
Itanagar, Arunachal Pradesh

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams. The Company personnel were asked to dump the muck at designated sites only.

Now, therefore, you are show cause as to why no action should not be taken against your company for not disposing the muck in a scientific way and as per project proposal. Failing which Environmental Compensation (EC) will be levied for causing air and water pollution in Pasighat-Maryang-Yingkiong Road Project.

Your reply should reach this office within seven (7) days from the date of issue of this letter.

This may be treated as most urgent.


Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PARI HILL, YUPPA ROAD
NAHARLAGUN



No. APSPCB-150/2017/MCK/DSPSL/NGT/36 II

Date: 06/09/2021

To,

The Managing Director
M/s KNR Construction Limited-JKM (JV)
KNR House, 3rd & 4th Floor
Jubilee Hills, Road No.36
Phase-1, Kavuri Hills
Hyderabad, Telengana-500033
Email ID: info@knrcl.com

"COURT MATTER"
Out Today

Sub: Show cause Notice

Sir,

With reference to the above cited subject, it is to inform you that as per the directive on Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on Original Application No.74/2017/EZ between Sri Tai Maya – vs- Union of India and Ors a site inspection was carried out by a team from Arunachal Pradesh State Pollution Control Board (APSPCB) from 01.12.2017 to 06.12.2017.

During the site inspection, the personnel of your Company engaged in formation cuttings was asked not to depose the muck in the valley, which would lead to water pollution of streams. The Company workers were seen cutting high rocky hills at Rane

ABL-BIPL JOINT VENTURE

C/O - Bhartha Infra Projects Ltd, 201, Royal Arcade, 2nd Floor,
Dr. B. Baruah Road, Ulubari, Guwahati - 781 007, Ph: +91 361-2468522 / 23,
Fax: +91 361-2466693, Email: bipl.tinsukia@gmail.com and tender@bharthainfra.com

Ref: BIPL/Singer-Sijon/2021/488

Dated: 13/09/2021

To,

Annexure - F

The Member Secretary

Arunachal Pradesh State Pollution Control Board
Department of Environment & Forests
Paryavaran Bhawan, Yupia Road
Naharlagun-791110

Sub: Reply on behalf of M/s ABL-BIPL (JV) to the show cause Notice dated 6th September, 2021.

Ref: Show cause Notice No.APSPCB-150/2017/MCK/DSPL/NGT/3607 dated 06.09.2021

Sir,

Most respectfully and with reference to the show cause notice dated 6th September, 2021, I on behalf of M/s ABL-BIPL (JV) would like to place on record the following facts for your kind and sympathetic consideration please.

1. It is respectfully submitted that the Original Application No.74/2017/EZ in the matter of Mr Tayi Maya-vs-Union of India & Ors is not related to us and does not seek any relief against us and the issues raised by the applicant have never occurred at our sites. So, the show cause notice issued against our Company may kindly be withdrawn.
2. M/s ABL-BIPL (JV) is a leading Civil Construction Company mainly engaged in various civil construction works of National Highways and have successfully completed/executing projects adhering to all the environmental rules and regulations. The Company firmly believes that construction of roads is a necessity, but, it cannot be done at the cost of environment. The Company believes in the principle of sustainable development.



J. Talung Borom
Asst. Manager
B.I.P.L. Pasighat

ABL-BIPL JOINT VENTURE

C/O – Bhartha Infra Projects Ltd, 201, Royal Arcade, 2nd Floor,
Dr. B. Baruah Road, Ulubari, Guwahati – 781 007, Ph: +91 361-2468522 / 23,
Fax: +91 361-2466693, Email: bipl.linsukla@gmail.com and tender@bhartlainfra.com

3. The Company has constructed highway from Singer to Sijon Nallah under NHIDCL, Government of India. We have undertaken the construction work purely as per the DPR and under the supervision of NHIDCL. We have been provided with 26 Nos. of designated dumping site from chainage 20250 to 42780. The Muck Disposal Location/designated muck dumping sites allotted to our Company is annexed as **ANNEXURE-A**.
4. The local public of the area where the road construction work was going on also requested the company to fill up their undulated lands, so that they can build house later on. The Company filled up/leveled their land at their request. The Copy of NOC issued by the local people are annexed as **ANNEXURE-B**.
5. Arunchal Pradesh is a hilly terrain and there is a frequent landslide due to heavy rains. So, sometimes the muck dumped at designated sites use to roll down the slopes. The Company had constructed breast wall and also retaining wall with locally available bamboo to avoid rolling down of debris into the river. The locals use the stream water for drinking purpose and also use the same water for irrigation. At one place the turbidity of the water increased for a short while, due to rolling down of the debris from the dumping sites due to heavy rainfall in the night. Next morning the Company with the help of local youths of the area cleaned all the debris for the stream, where the construction work was going on. Now the stream is totally clean. The Stream and the water quality were never compromised by the Company personnel. The Company personnel also use to drink the same water and use it for cooking food as well , during the course of construction work.


Taling Pasigat
Asst. Manager
BIPL Pasigat



ABL-BIPL JOINT VENTURE

C/O - Bhartha Infra Projects Ltd, 201, Royal Arcade, 2nd Floor,
Dr. B. Baruah Road, Ulubari, Guwahati - 781 007, Ph: +91 361-2468522 / 23,
Fax: +91 361-2466693, Email: bipl.tinsukia@gmail.com and tender@bhartiainfra.com

6. The Company also continuously sprinkled water using tankers during the time of construction works for compaction of the road and also to avoid air pollution due to dust that came from earth cutting. Every precautionary method was adopted by the Company.

7. During the construction period all the statutory rules and norms were followed. Our site supervisors were instructed to strictly follow the same. The work was executed taking all precautions for protecting the environment and natural surroundings. Hence, no any complaint regarding muck disposal or quality of work against the Company was made to any government departments by any NGOs, Elite Society, Students' Organizations during the course of construction work.

8. The highway construction work from Singer to Sijon Nallah under NHIDCL has already been completed in July, 2019. The Road Completion document is annexed as **ANNEXUE-C**.

9. **In view of the above mentioned facts and circumstances, is therefore, most respectfully prayed that the Show cause Notice issued against our Company may kindly be withdrawn.**

Yours faithfully


Talung Borah
Asst. Manager
BIPL Pasighat



Muck Disposal Location

SL. NO	CHAINAGE		LENGTH IN (M)	WIDTH IN (M)	AREA IN (SQM)	HEIGHT	VOLUME OF MUCK BE. DISPOSED (CUM)	SIDE	COORDINATE	
	FROM	TO							X	Y
1	20250	20400	150	64.000	9600	19	182400	LHS	28°12'46.5"	095°13'51.9"
2	23370	23460	90	35	3150	28	88200	LHS	28°13'57.0"	095°13'24.0"
3	23920	24020	100	30	3000	40	120000	LHS	28°14'08.6"	095°13'20.3"
4	25290	25390	100	120	12000	35	420000	LHS	28°14'52.8"	095°13'02.9"
5	25680	25800	120	39	4680	37	173160	LHS	28°14'58.4"	095°12'58.0"
6	28340	28470	130	110	14300	43	614900	Alignment Filling		
7	29000	29100	100	100	10000	15	150000			
8	29760	29820	60	22	1320	33	43560	LHS	28°16'01.1"	095°12'46.0"
9	30550	30630	80	40	3200	50	160000	LHS	28°16'11.9"	095°12'32.7"
10	30710	30760	50	25	1250	25	31250	LHS	28°16'17.5"	095°12'32.6"
11	31300	31470	170	35	5950	43	255850	LHS	28°16'34.4"	095°12'20.7"
12	31850	31920	70	36	2520	42	105840	LHS	28°16'41.5"	095°12'13.7"
13	32760	32850	90	25	2250	22	49500	LHS	28°17'07.9"	095°12'02.7"
14	32880	32930	50	28	1400	22	30800	LHS	28°16'59.7"	095°12'03.3"
15	33120	33190	70	50	3500	16	56000	LHS	28°17'22.4"	095°12'05.4"
16	33480	33680	200	150	30000	38	1140000	LHS	28°17'28.9"	095°12'05.9"
17	35380	35420	40	20	800	27	21600	LHS	28°17'57.3"	095°11'30.7"
18	35720	35800	80	105	8400	27	226800	LHS	28°18'04.9"	095°11'37.6"
19	36100	36200	100	22	2200	26	57200	LHS	28°18'07.3"	095°12'01.7"
20	37300	37400	100	25	2500	20	50000	LHS	28°18'41.2"	095°11'51.8"
21	40100	40300	200	23	4600	35	161000	LHS	28°19'24.0"	095°12'16.6"
22	40650	40800	150	23	3450	44	151800	LHS	28°19'37.5"	095°12'20.3"
23	40920	41090	170	35	5950	39	232050	LHS	28°19'56.6"	095°12'32.4"
24	42020	42200	180	65	11700	22	257400	LHS	28°20'14.1"	095°12'34.4"
25	42620	42740	120	63	7560	33	249480	LHS	28°20'28.4"	095°12'39.8"
26	42780	42830	50	28.6	1430	35	50050	LHS	28°20'30.7"	095°12'40.6"
TOTAL			2820	1318.6	156710		5078840			

[Signature]
 Asst. Engineer
 RWD, Highway
 Marivang

[Signature]
 Range Forest Officer
 Yingkiang Forest Range
 Yingkiang, (A.P.)

MUCK DISPOSAL PLAN
FOR
YINGKIONG-MAIYANG-PASIGHAT ROAD (FOR STRETCH 0.000 TO 130.384 KM)
SH : YINGKIONG TO RIBI NALLAH

Yingkiong

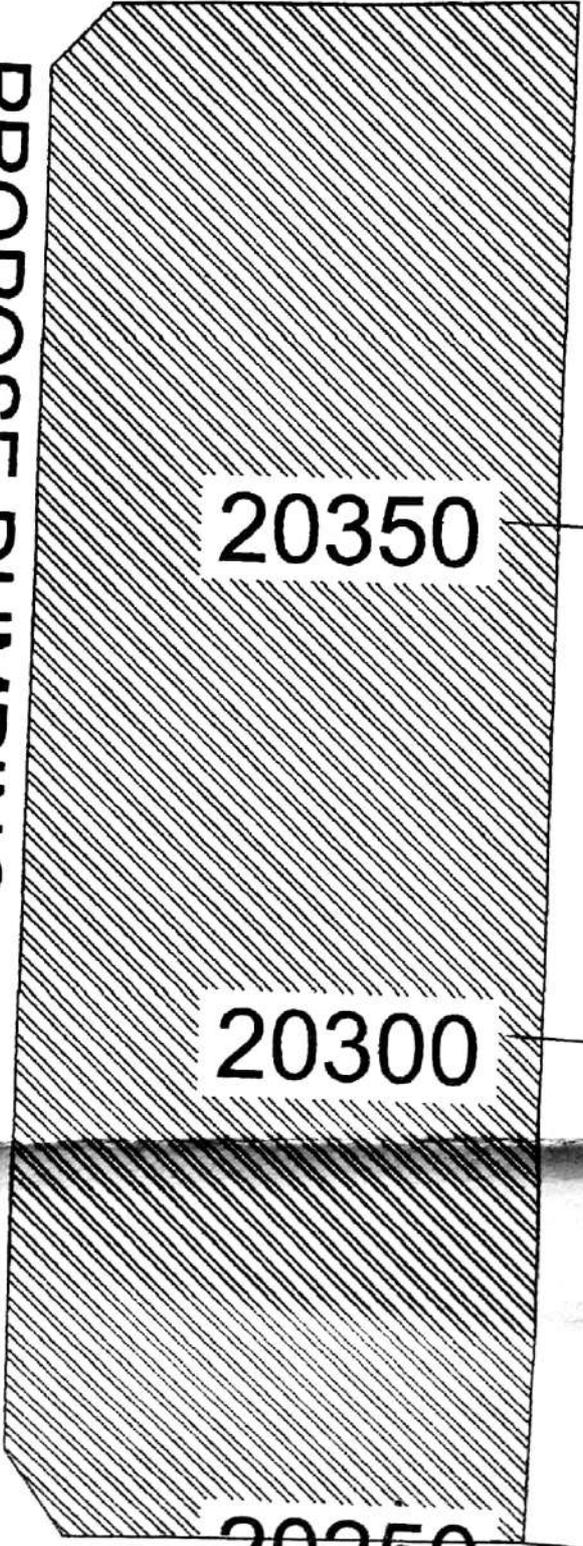
Pasighat

20400

20350

20300

20250



PROPOSE DUMPING GROUND : 229

AREA :- 9600 Sq.M.

MAX. HEIGHT :- 19 M.

VOIUME :- 184200 CU.M.

A.
RWD
Mughway
Mariyang

Range Forest Officer
Yingkiong Forest Range
Yingkiong, (A.P.)

MUCK DISPOSAL PLAN
FOR

YINGKIONG-MAIYANG-PASIGHAT ROAD (FOR STRETCH 0.000 TO 30.384 KM)
SH : YINGKIONG TO RIBI NALLAH



30.384 KM)



23370

23370

PROPOSE DUMPINGGROUND : 230
AREA :: 3150 Sq.M.
MAX. HEIGHT :: 28 M.
VOIUME :: 88200 Cu.M.

Asst. Engineer
PWD, Highway
Mysore

Rango Forest Officer
Yingkiong Forest Range
Yingkiong. (A.P)

24020

23970

23920

PROPOSE DUMPING GROUND :231
AREA :- 3000 Sq.M.
MAX . HEIGHT :- 40 M.
VOIUME :- 120000 Cu.M.



Asst. Engineer
PWD, Highway
Mariyang



Range Forest Officer
Yingkong Forest Range
Yingkong. (A.P.)

A
Range Forest Officer
Yingkong Forest Range
Yingkong, (A.F.)

063390

25340

25290

PROPOSE DUMPING GROUND :232
AREA :: 12000 Sq.M.
MAX. HEIGHT :: 35 M.
VOIUME :: 420000 Cu.M.

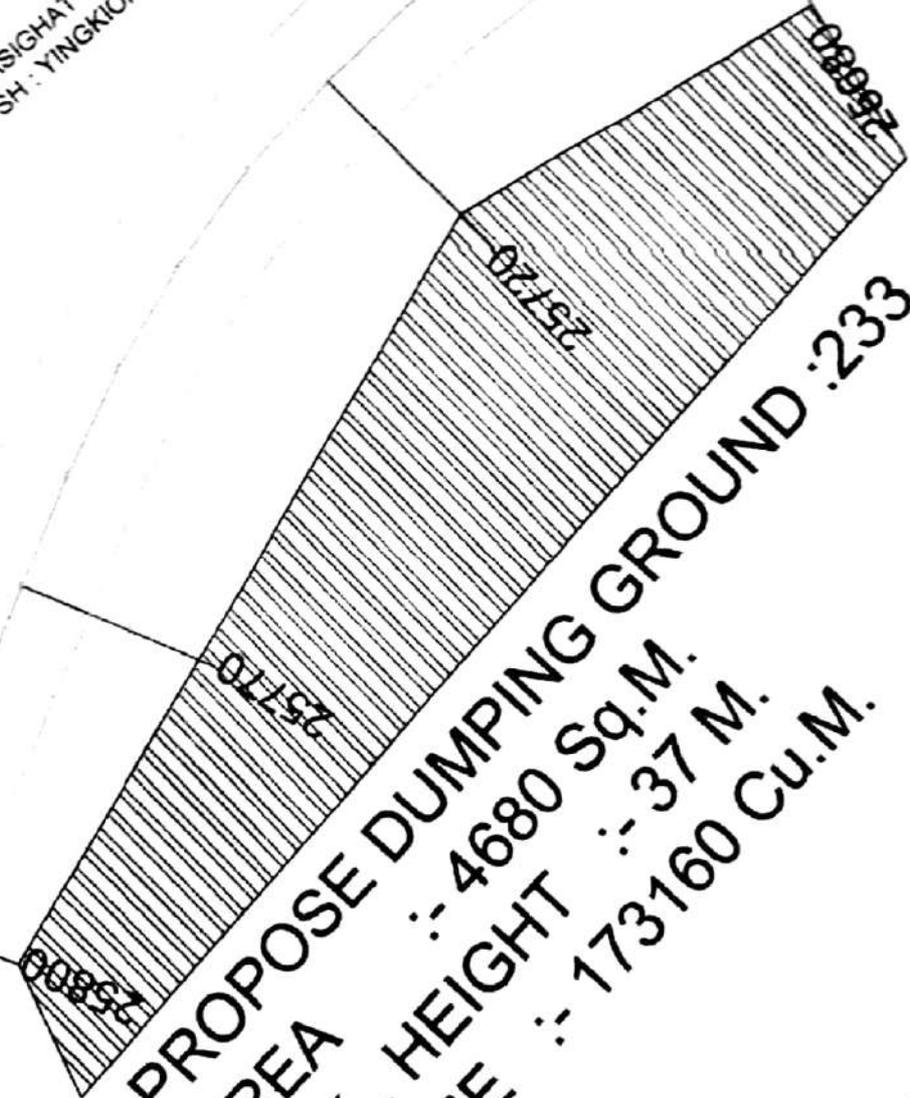
Signature
A. S. SINGH
Range Forest Officer
Yingkong Forest Range
Yingkong, (A.F.)

Rango Forest Officer
Yingkong Forest Range
Yingkong, (M.P.)

MUCK DISPOSAL PLAN
FOR
YINGKONG-MAIYANG-PASIGHAT ROAD (FOR STRETCH 0.000 TO 130.384 KM)
SH : YINGKONG TO RIBU WILAH

Yingkong

Pasighat



PROPOSE DUMPING GROUND : 233
AREA :- 4680 Sq.M.
MAX. HEIGHT :- 37 M.
VOIUME :- 173160 Cu.M.

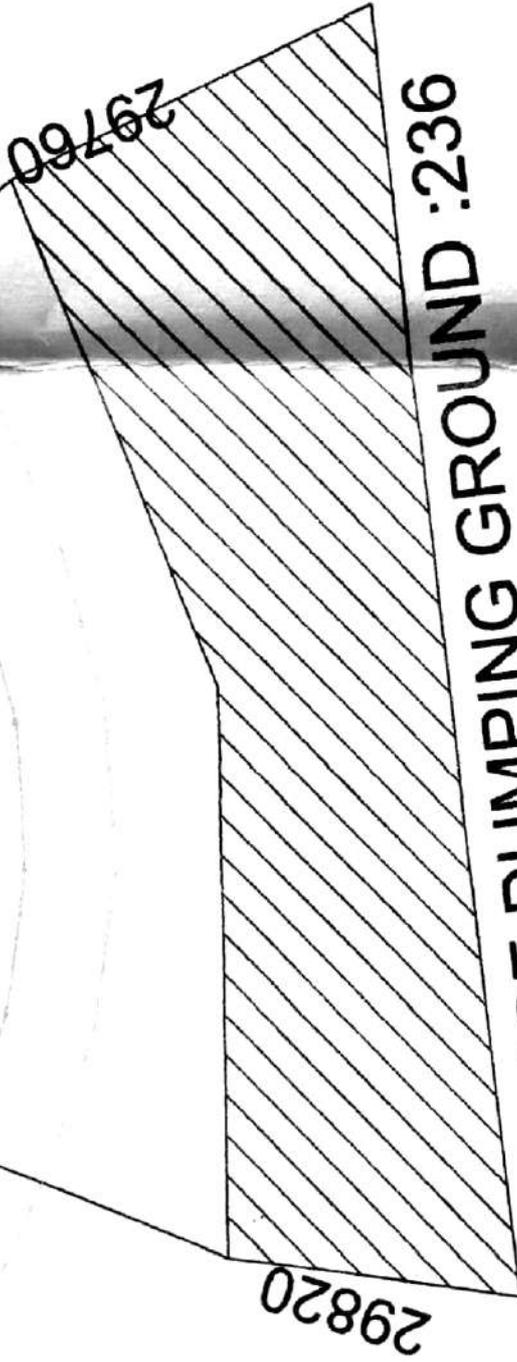
[Signature]
Ass. Engineer
PWD, Highway
Mariyang

MUCK DISPOSAL PLAN
FOR

YINGKIONG-MAIYANG-PASIGHAT ROAD (FOR STRETCH 0.000 TO 130.384 KM)
SH : YINGKIONG TO RIBI NALLAH

Pasighat 

Yingkiong 



PROPOSE DUMPING GROUND : 236

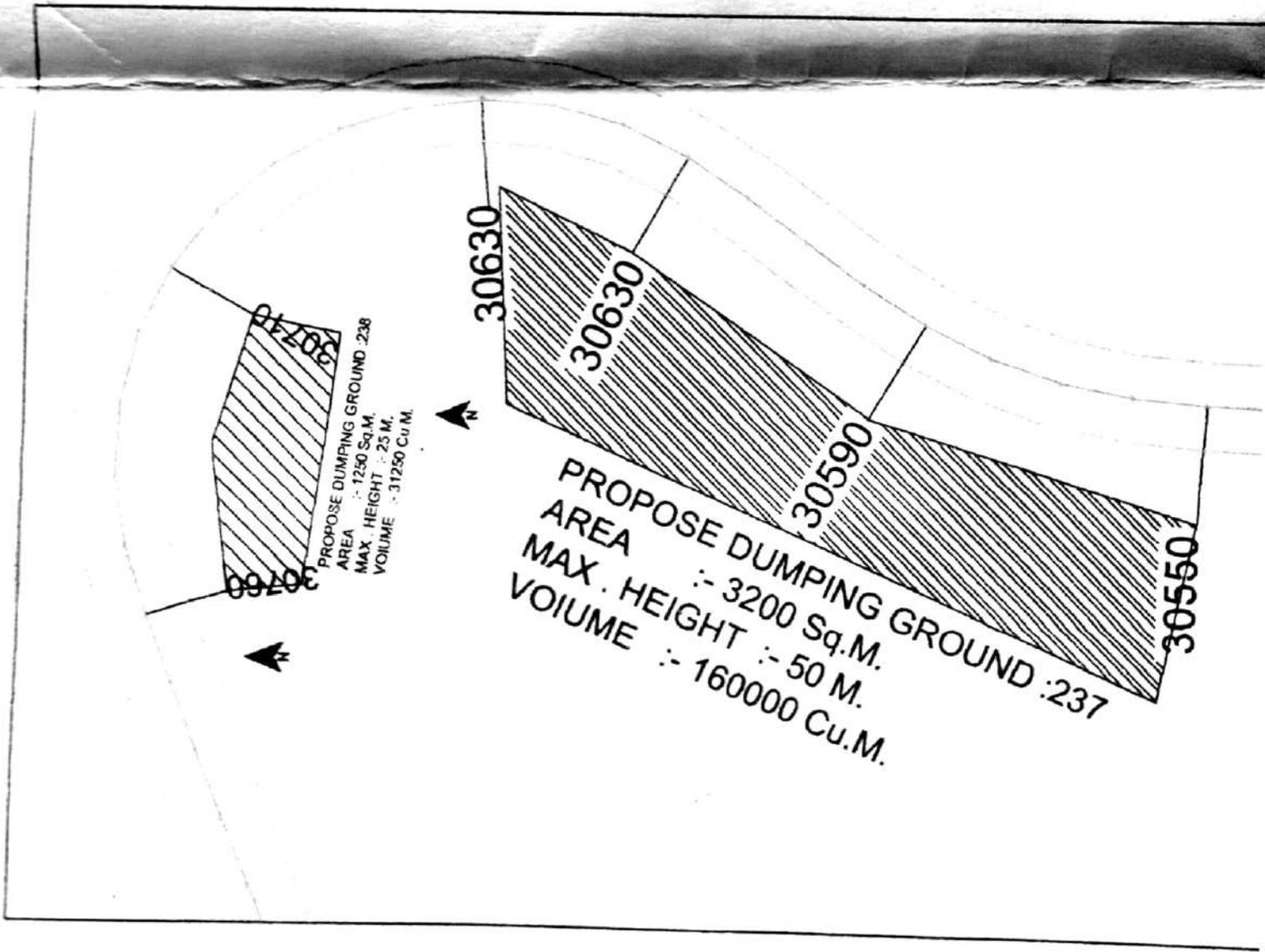
AREA :- 1320 Sq.M.

MAX. HEIGHT :- 33 M.

VOIUME :- 43560 Cu.M.


Asst. Engineer
PWD, Highway
Mariyang

Range Forest Officer
Yingkiong Forest Range
Yingkiong, (A.P.)



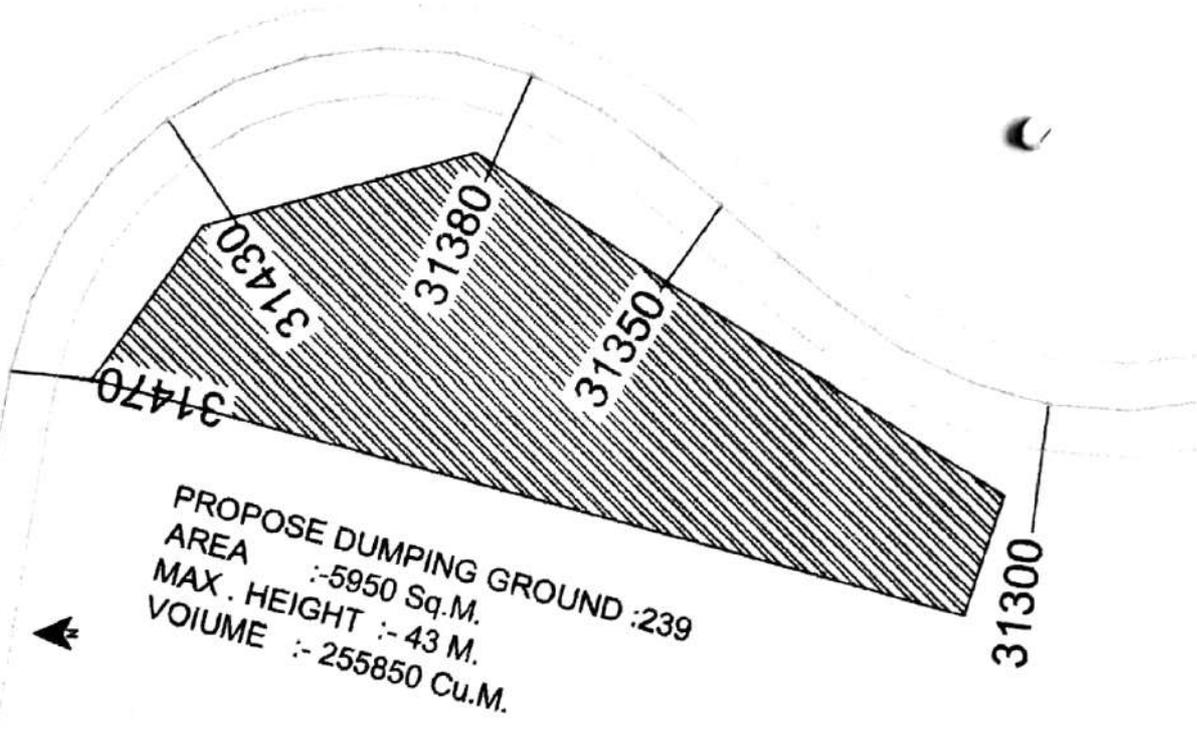
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MUCK DISPOSAL PLAN
FOR

YINGKIONG-MAIYANG-PASIGHAT ROAD (FOR STRETCH 0.000 TO 130.384 KM)
SH : YINGKIONG TO RIBI NALLAH

Yingkiong ←

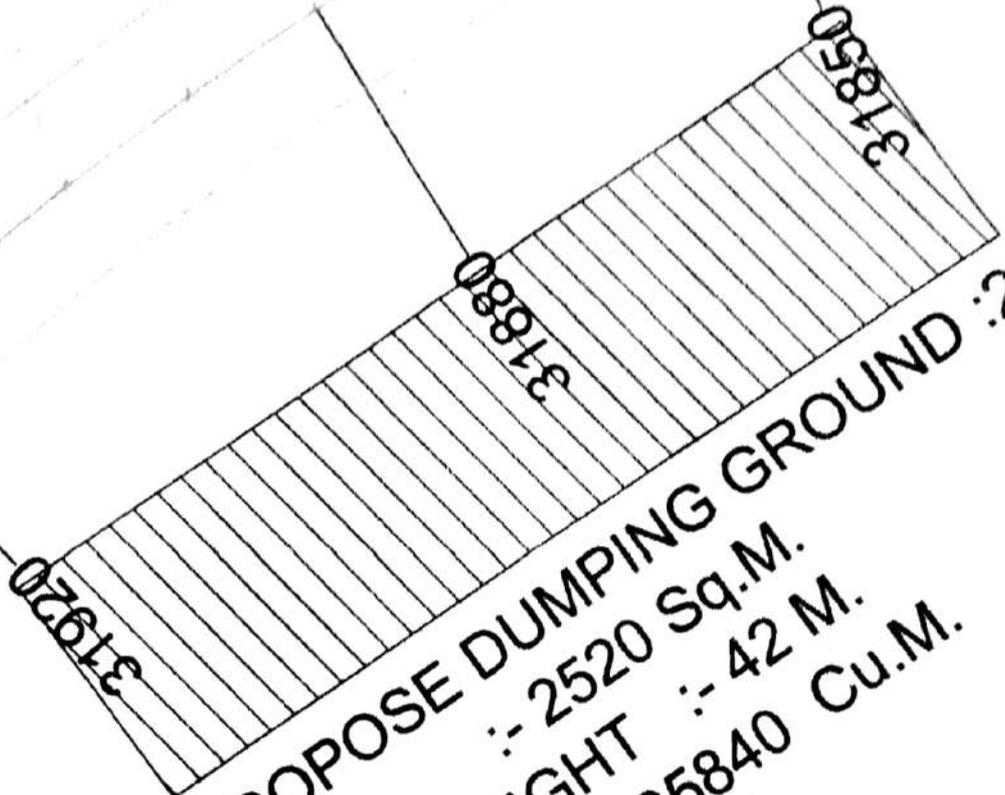
→ Pasighat



PROPOSE DUMPING GROUND :239
AREA :-5950 Sq.M.
MAX. HEIGHT :- 43 M.
VOIUME :- 255850 Cu.M.

Asst. Engineer
PWD, Highway
Mariyang

Range Forest Officer
Yingkiong Forest Range
Yingkiong (A.P.)

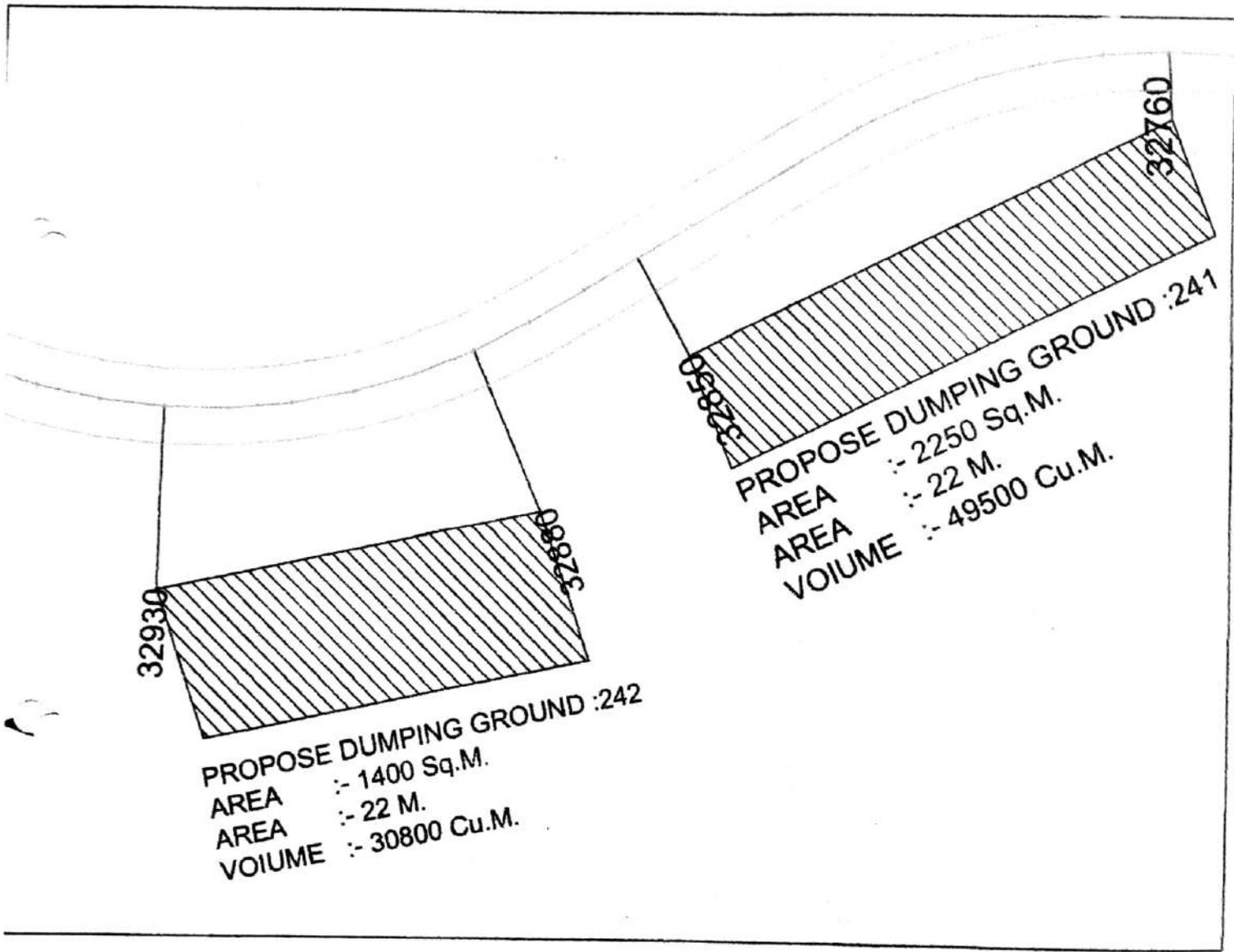


PROPOSE DUMPING GROUND :240
 AREA :- 2520 Sq.M.
 MAX. HEIGHT :- 42 M.
 VOIUME :- 105840 Cu.M.

[Handwritten signature]

Engineer
 Mangrove
 Mangrove

Range Forest Officer
 Yingkiang Forest Range
 Yingkiang. (A.P.)




 Asst. Engineer
 PWD, Highway
 Mariyang


 Range Forest Officer
 Yingkiang Forest Range
 Yingkiang. (A.P.)



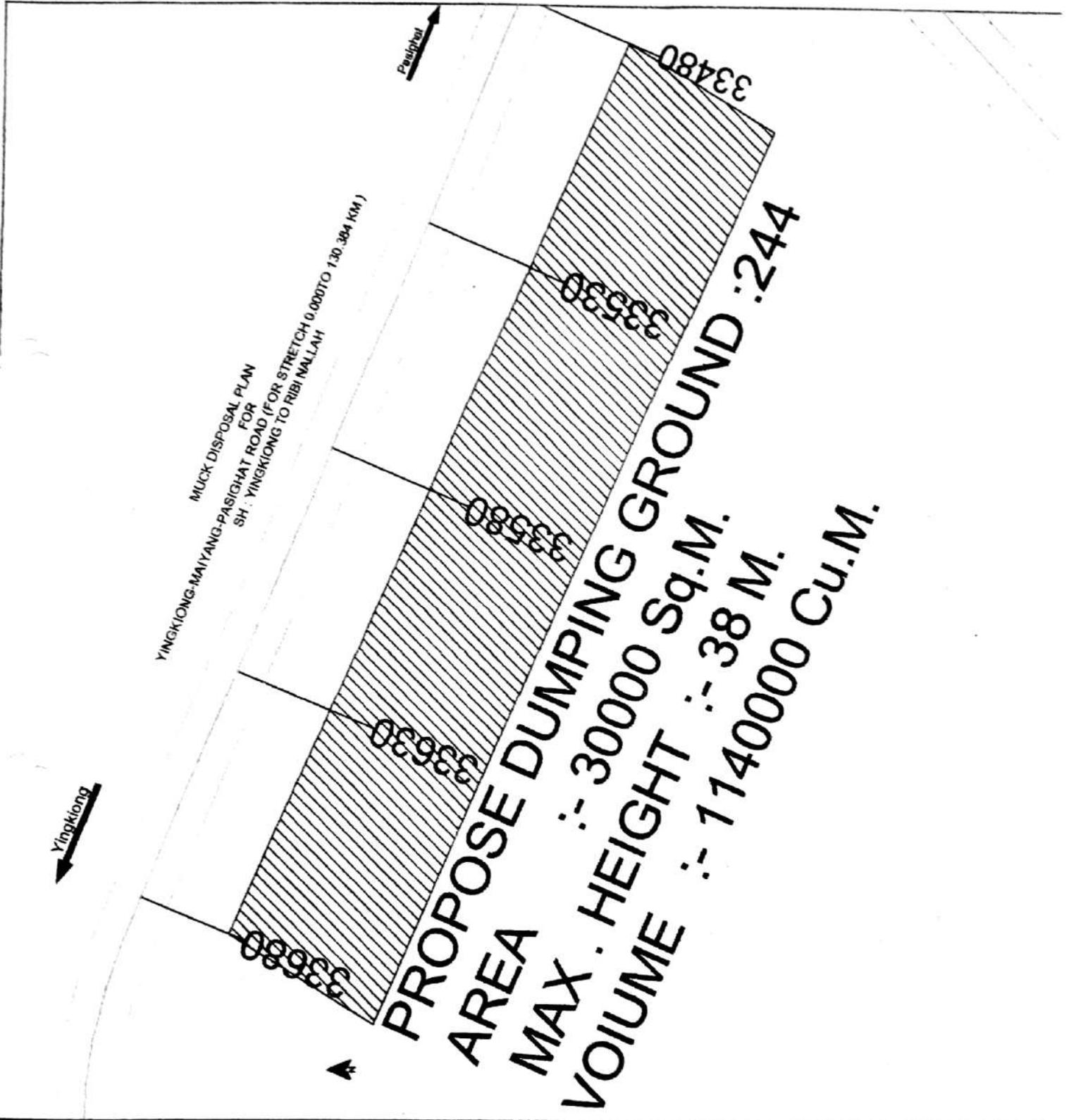
33190

33120

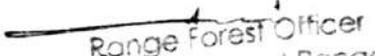
PROPOSE DUMPING GROUND :243
AREA :- 3500 Sq.M.
MAX. HEIGHT :- 16 M.
VOIUME :- 56000 Cu.M.

[Handwritten Signature]
Asst. Engineer
PWD, Mysore
Mysore

[Handwritten Signature]
Range Forest Officer
Yingkong Forest Range
Yingkong, (A.P.)




 Asst. Engineer
 PWD, Highway
 Mariyana


 Range Forest Officer
 Yingkiong Forest Range
 Yingkiong, (A.P.)

Pasighat

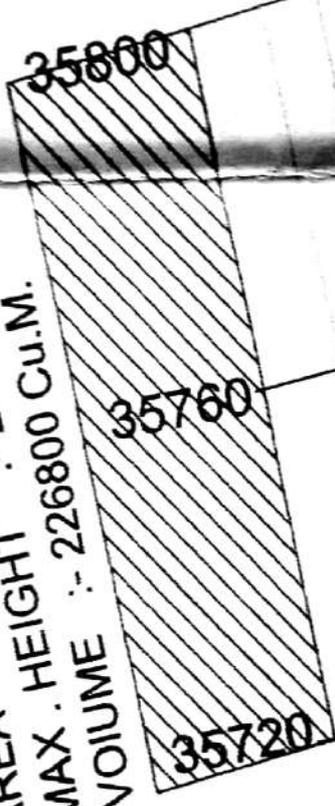


Krange Forest Officer
Yingkiong Forest Range
Yingkiong. (A.P.)

MUCK DISPOSAL PLAN
FOR
STRETCH 0.000 TO 130.384 KM)
YINGKIONG-MAIYANG-PASIGHAT ROAD (FOR STRETCH TO RIBI NALLAH
SH : YINGKIONG TO RIBI NALLAH

YINGKIONG-MAIYANG-PASIGHAT ROAD : 246

PROPOSE DUMPING GROUND :-
AREA :- 8400 Sq.M.
MAX. HEIGHT :- 27 M.
VOIUME :- 226800 Cu.M.



Yingkiong

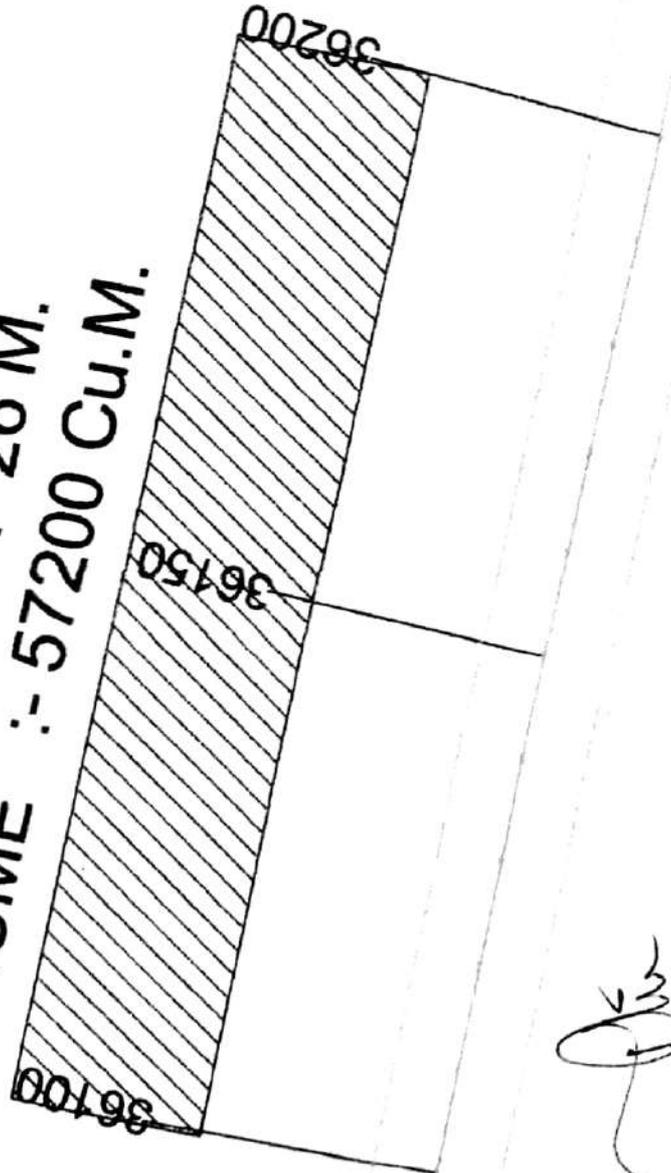

Engineer
PWD, Highway

YINGKIONG-MAIYANG-PASIGHAT PLAN
FOR
MUCK DISPOSAL ROAD (FOR STRETCH 0.000 TO 130.384 KM)
SH : YINGKIONG TO RIBI NALLAH

Yingkiong

Pasighat

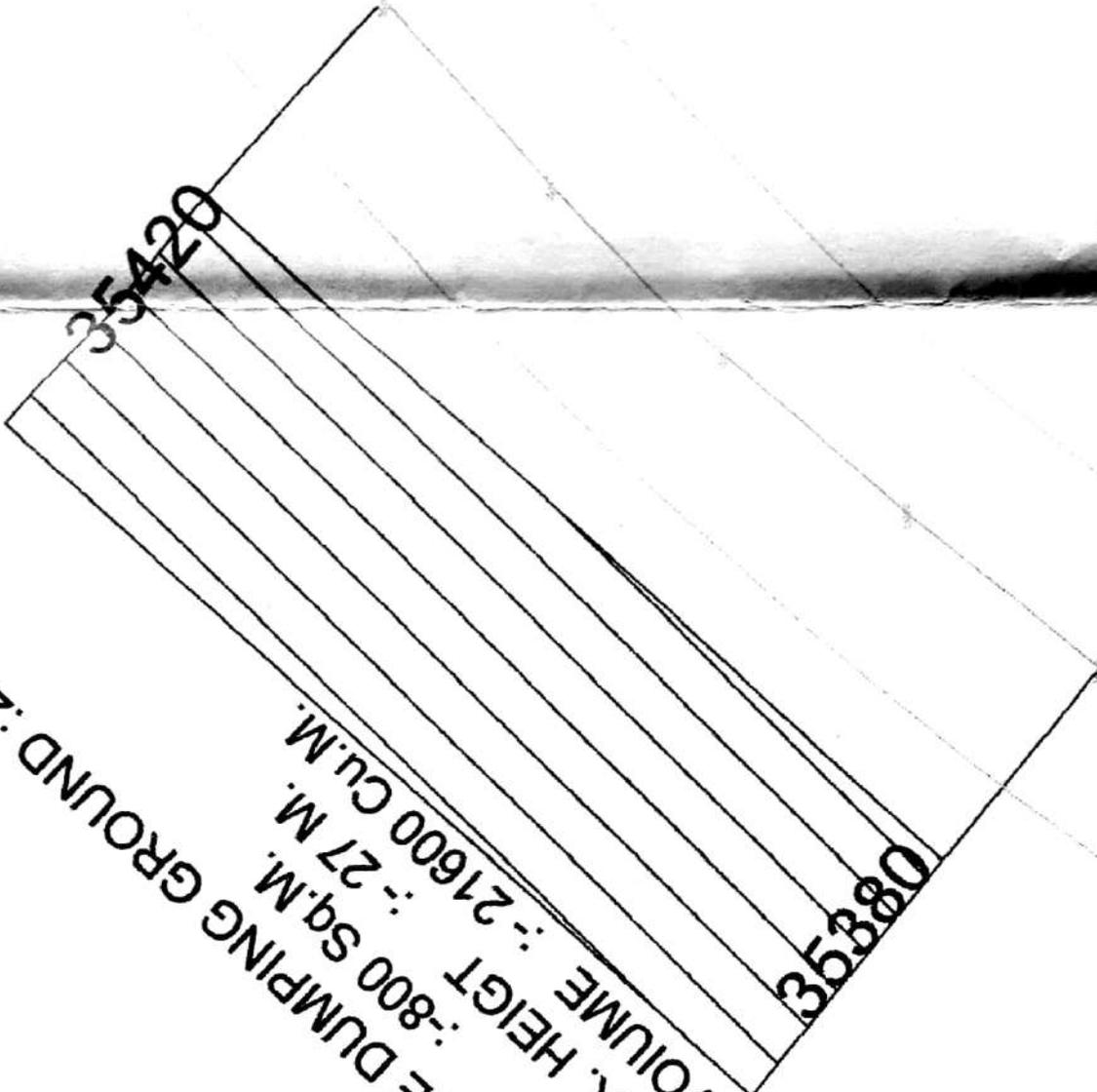
PROPOSE DUMPING GROUND : 247
AREA :- 2200 Sq.M.
MAX. HEIGHT :- 26 M.
VOIUME :- 57200 Cu.M.



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Rango Forest
Yingkiong Forest Kungse
Yingkiong. (A.P.)

Range Forest Officer
Yingkong Forest Range
Yingkong. (A.P.)

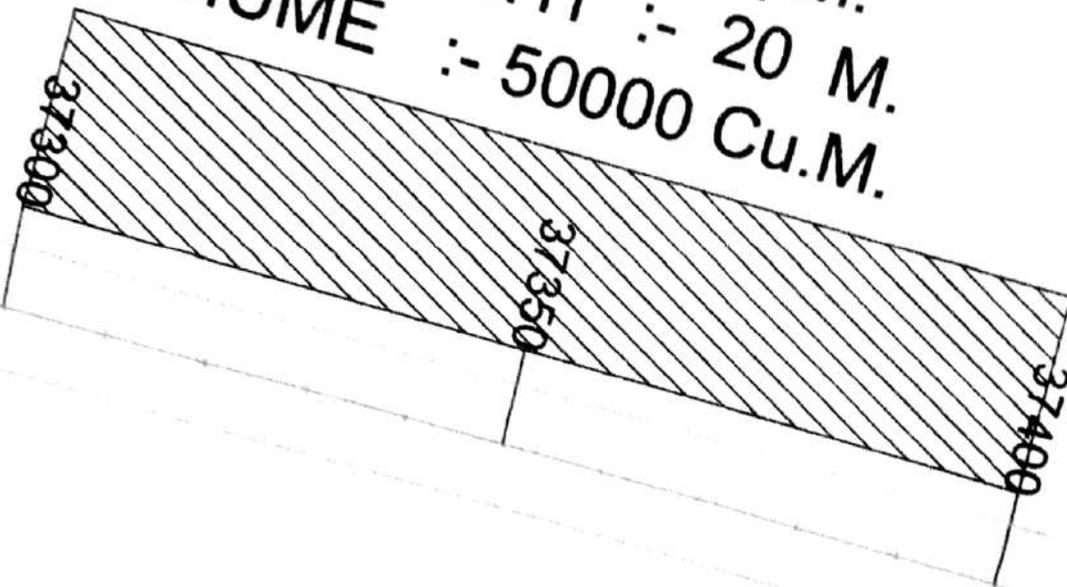


PROPOSE DUMPING GROUND : 245
AREA : -800 Sq.M.
MAX. HEIGHT : - 27 M.
VOLUME : - 21600 cu.M.

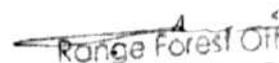


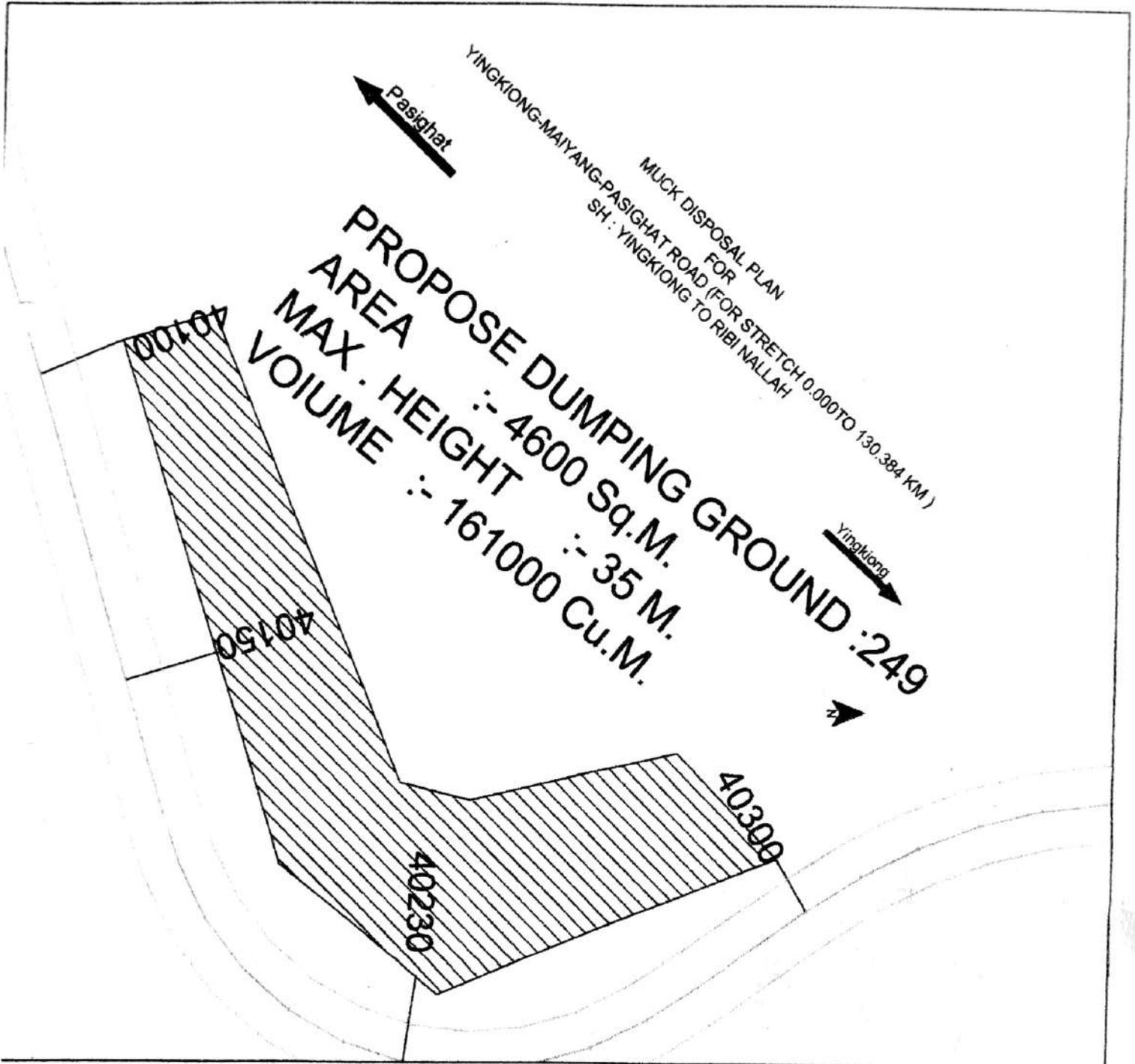
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PWV
Yingkong

PROPOSE DUMPING GROUND :248
AREA :-2500 Sq.M.
MAX . HEIGHT :- 20 M.
VOIUME :- 50000 Cu.M.




Asst. Engineer
PWD, Highway
Marilyang

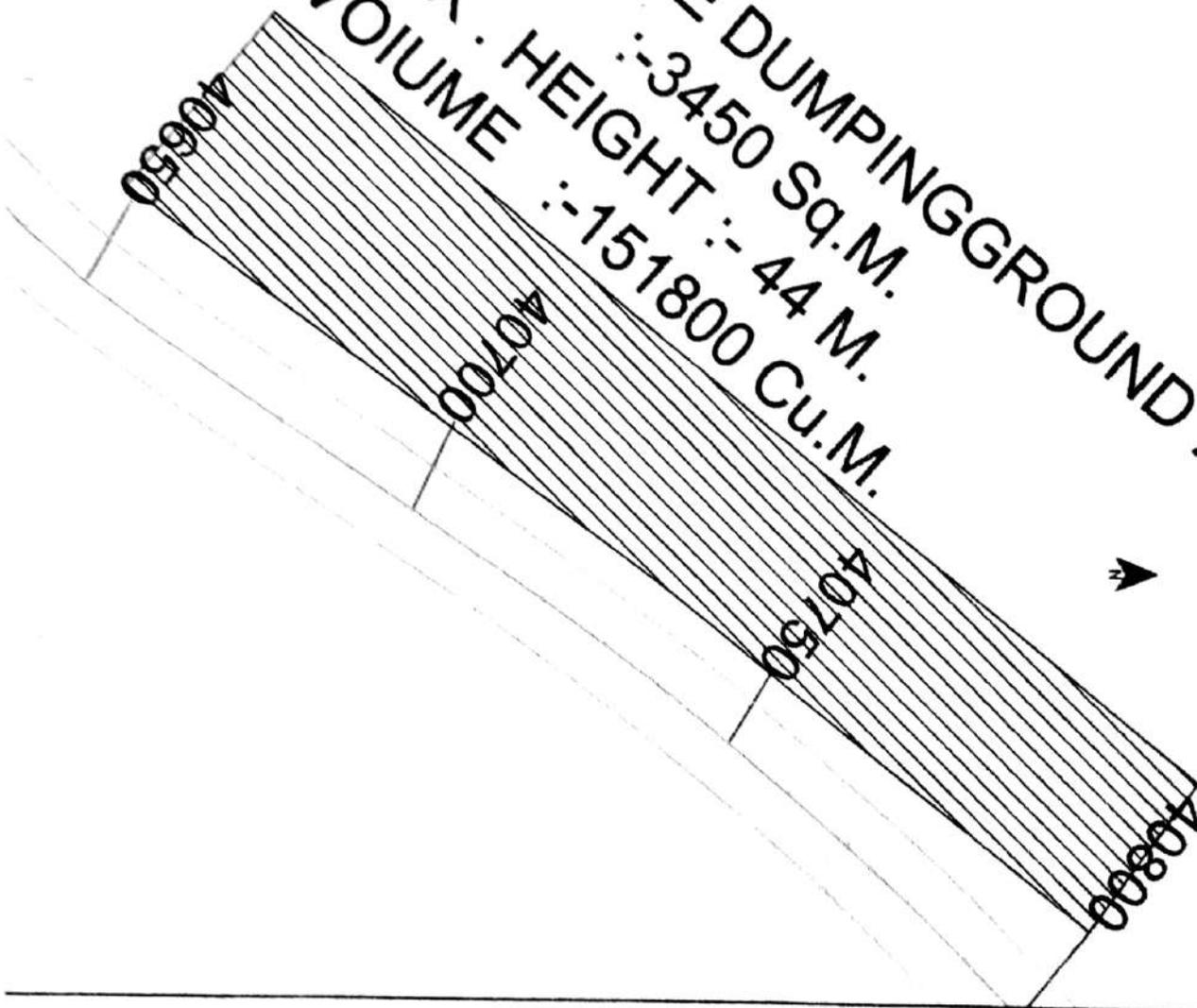

Range Forest Officer
Yingkiong Forest Range
Yingkiong. (A.P.)



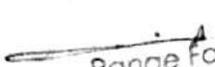
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 Range Forest Officer
 Yingkiong Forest Range
 Yingkiong. (A.P.)

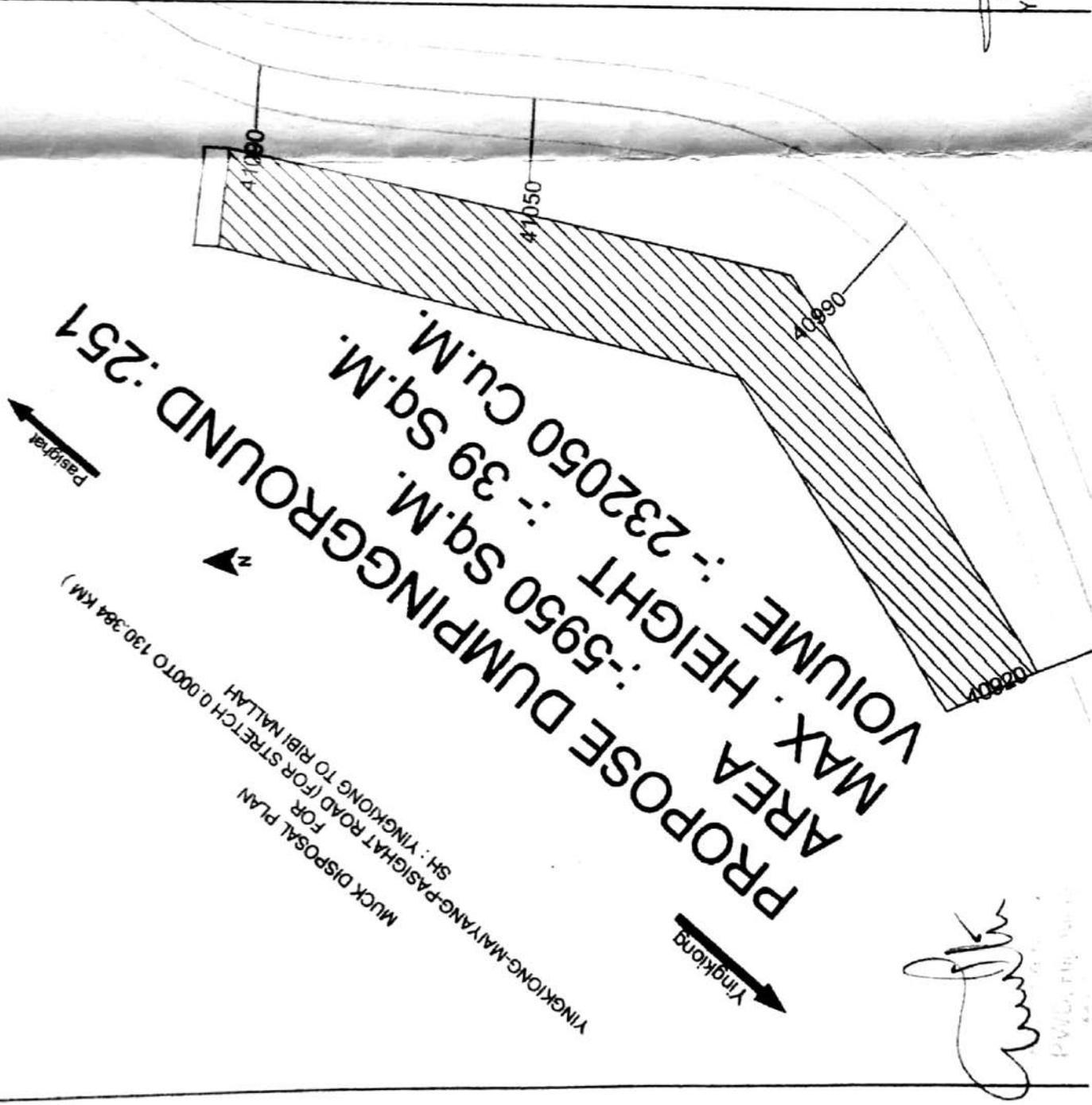
[Handwritten signature]
 Range Forest Officer
 Yingkiong Forest Range
 Yingkiong. (A.P.)

PROPOSE DUMPINGGROUND :250
AREA :-3450 Sq.M.
MAX. HEIGHT :- 44 M.
VOIUME :-151800 Cu.M.

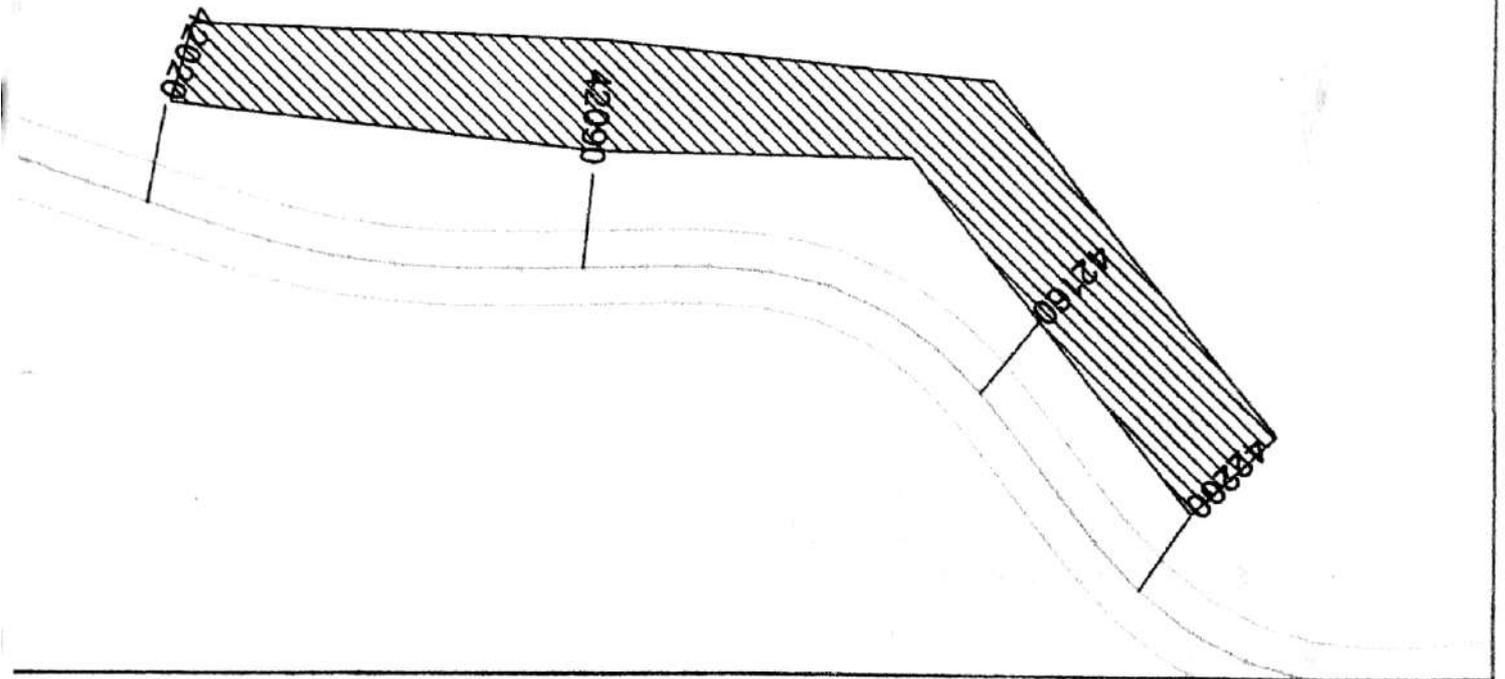



Asst. Engineer
PWD, Highway
Maryang

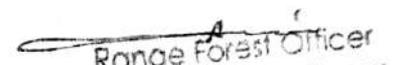

Range Forest Officer
Yingkong Forest Range
Yingkong. (A.P.)



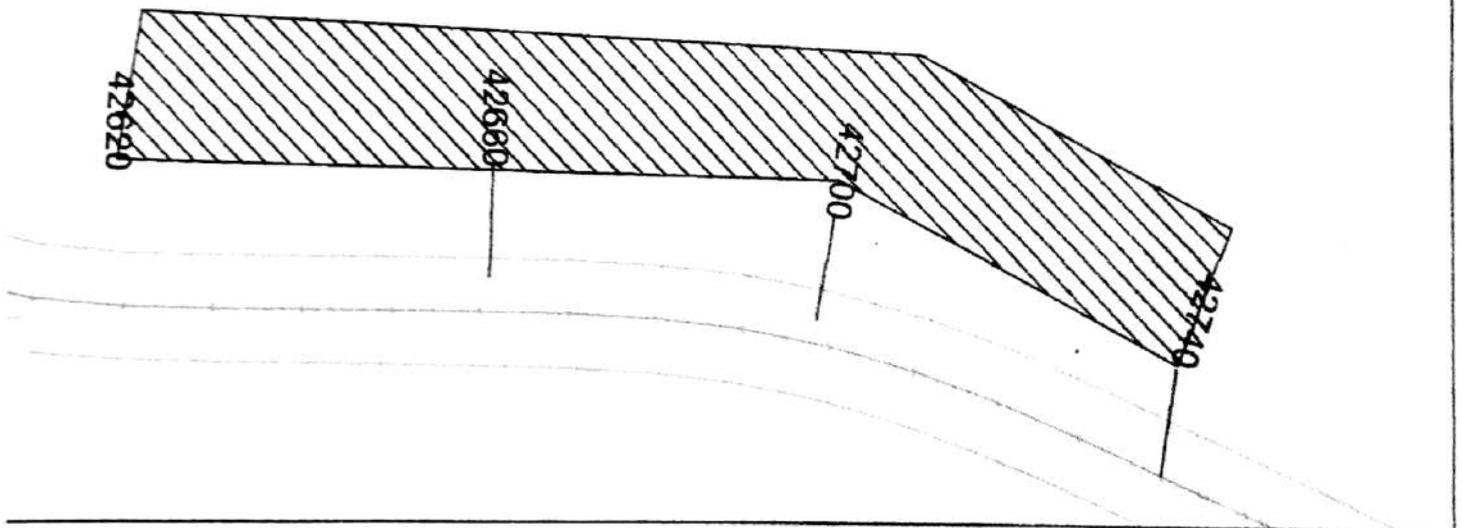
PROPOSE DUMPINGGROUND :252
AREA :- 11700 Sq.M.
MAX. HEIGHT :- 22 M.
VOIUME :- 257400 Cu.M.




Asst. Engineer
PWD, Highway
Marilyana


Range Forest Officer
Yingkong Forest Range
Yingkong, (A.P.)

PROPOSE DUMPING GROUND :253
AREA :- 7560 Sq.M.
MAX. HEIGHT :- 33 M.
VOIUME :- 249480 Cu.M.



Asst. Engineer
PWD, Highway
Mariyang

Range Forest Officer
Yingkiong Forest Range
Yingkiong, (A.P.)

Range Forest Office
Yingkiang Forest P
Yingkiang. I

42830

08274

PROPOSE DUMPINGGROUND : 254
AREA :- 1430 Sq.M.
MAX. HEIGHT :- 35 M.
VOLUME :- 50050 Cu.M.



Asst. Engineer
PWD, Highway
Mariyang

ANNEXURE - ~~III~~

To

The Project Manager,
B IPL Company
Camp - Sigal

Dated 30th April, 2017.

Sub: An appeal/Request for earth cutting, filling and leveling my private land at Seng area near Padu village.

Sir,

I have the honour to inform you that I have a small Plot of Land at Seng area near padu village. As you know, our Padu village is situated at very high mountain region so there is no any plain area to construct my house. I want to separate from my family as we have been living join family till today. Hence, I interested to construct my personal residence separately at Seng land area. on this reason, I request you for earth cutting and filling at my land area and leveling it for construction of my residence.

Therefore, I highly request your honour to kindly look into the matter of my grievances and deploy your powerful Machine for earth cutting filling and leveling my private land area for which act of your helpfulness I shall remain grateful to you.

Your faithfully

T.T
(TOTAL TAYENG)

Undertaking for Dumping Land

I am Mahgul Tayeng s/o late. Tosan Tayeng do hereby agree to dump soil on my land situated between Chainage from _____ to _____ (Approximately 60 meter in length) on Valley side with Breadth 50 meter and Depth 10 meter, which is attached to the existing road without any kind of claim and objection against the contracting company M/s.Bhartia Infra Projects Limited in future.

This undertaking is signed to the best of my knowledge ,belief and in sound mind in presence of witnesses on this _____ day of _____, 2017 .

Area: Seng river left side

Date: 9/11/17

Place : Padu


Signature of PRO
(Papong Lego)

Signature of Land Owner


Witnesses:-

- 1.
- 2.

Undertaking for Dumping Land

I Shri A Pal Perme s/o A. S. A. Perme do hereby agree to dump soil on my land situated between Chainage from _____ to _____ (Approximately 100 meter in length) on Valley side with Breadth 50 meter and Depth 10 meter, which is attached to the existing road without any kind of claim and objection against the contracting company M/s. Bhartia Infra Projects Limited in future.

This undertaking is signed to the best of my knowledge, belief and in sound mind in presence of witnesses on this _____ day of _____, 2017.

Area: (Goyang) left side song river

Date: 9/10/17

Place: Padu



Signature of PRO

(A. Pal Perme)



Signature of Land Owner

Witnesses:-

- 1.
- 2.

Undertaking for Dumping Land

I Shri Damong Perme s/o Late. Kedang Perme do hereby agree to dump soil on my land situated between Chainage from _____ to _____ (Approximately 100 meter in length) on Valley side with Breadth 50 meter and Depth 10 meter, which is attached to the existing road without any kind of claim and objection against the contracting company M/s. Bhartia Infra Projects Limited in future.

This undertaking is signed to the best of my knowledge, belief and in sound mind in presence of witnesses on this _____ day of _____, 2017.

Area: Goyang / left side of river

Date: 9/10/17

Place: Padu


Signature of PRO
(T. P. M. L. S. G. S.)


Signature of Land Owner

Witnesses:-

- 1.
- 2.

Undertaking for Dumping Land

I Shri Mireem Perme s/o Shri Beedu Perme do hereby agree to dump soil on my land situated between Chainage from 41.680 to 41.840 (Approximately 90 meter in length) on Valley side with Breadth Nil meter and Depth 200 meter, which is attached to the existing road without any kind of claim and objection against the contracting company M/s.Bhartia Infra Projects Limited in future.

This undertaking is signed to the best of my knowledge ,belief and in sound mind in presence of witnesses on this _____ day of _____, 2017 .

Area: Ul Jung

Date: 20/5/17

Place: Padu


Signature of PRO
(Parang Lega)


Signature of Land Owner

Witnesses:-

- 1.
- 2.
- 3.
- 4.

Undertaking for Dumping Land

I Lung Tayeng s/o ^{Agung.} Angung Tayeng do hereby agree to dump soil on my land situated between Chainage from 26/900km to 27/150 (Approximately _____ meter in length) on Valley side with Breadth 250 meter and Depth _____ meter, which is attached to the existing road without any kind of claim and objection against the contracting company M/s.Bhartia Infra Projects Limited in future.

This undertaking is signed to the best of my knowledge ,belief and in sound mind in presence of witnesses on this Tuesday day of 22/5/ 2017 .

Area: _____

Date: 22/05/17,

Place: Sige nallah,

Signature of PRO

(Amesya
22/5/17)

[Signature] 22/05/17
Signature of Land Owner

Witnesses:-

- 1.
- 2.
- 3.
- 4.

Undertaking for Dumping Land

I Dabe Megu s/o Lt. Asem Megu do hereby agree to dump soil on my land situated between Chainage from 23.070 to 28.100 (Approximately 30 meter in length) on Valley side with Breadth _____ meter and Depth _____ meter, which is attached to the existing road without any kind of claim and objection against the contracting company M/s. Bhartia Infra Projects Limited in future.

This undertaking is signed to the best of my knowledge, belief and in sound mind in presence of witnesses on this _____ day of 14/02/, 2017.

Area: Silli bridge

Date: 14/02/17

Place: Silli

Signature of PRO

(.....Ame.....
14/2/17)

DABE MEGU
Signature of Land Owner

Witnesses:-

- 1.
- 2.
- 3.
- 4.

COMPLETION CERTIFICATE

1. I, MSV International Inc. in association with Agnitio Infrastructure Projects Pvt. Ltd., acting as Authority's Engineer, under and in accordance with the Agreement dated 18th November 2015 (the '**Agreement**'), for "2-Laning of Pasighat - Mariyang - Yingkiang road (Now NH-513) from Singer River to Sijon River section from 19.880 Km to 43.257 Km (Length - 23.377 Km) in Arunachal Pradesh under Arunachal Pradesh Package of SARDP-NE on EPC basis" (the '**Project Highway**') on Engineering, Procurement and Construction (EPC) basis through **M/s ABL-BIPL Joint Venture**, hereby certify that the Tests in accordance with Article-12 of the Agreement have been successfully undertaken to determine compliance of the Project Highway with the provisions of the Agreement, and I am satisfied that the Project Highway can be safely and reliably placed in service of the Users thereof.

2. It is certified that in terms of the aforesaid Agreement, all works forming part of the Project Highway have been completed, and the Project Highway is hereby declared fit for entry into operation on this the **07th day of July 2019**.

ACCEPTED, SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED
---	---------------------------------

For and on behalf of

Contractor by: M/s ABL-BIPL Joint Venture	Team Leader: (MSV International Inc. In association with Agnitio Infrastructure Projects Pvt. Ltd MSV-AIPPL (Assn.) Pasighat Bamjur Road Project	Authority's Engineer: (MSV International Inc. In association with Agnitio Infrastructure Projects Pvt. Ltd
--	--	--




MANOJ KUMAR
 Authority Engineer
 MSV-AIPPL (Assn.)





ANNEXURE — 360

JKM-KCL (JV)APSCB/MCK-21-22/706

Dated: 13th September' 2021.

To
The Member Secretary
Arunachal Pradesh State Pollution Control Board
Paryavaran Bhawan, Papu Hill, Yupia Road
Naharlagun, Arunachal Pradesh.

Sub:- Reply to the Show Cause Notice.

*Ref:- Show Cause Notice No. APSCB-150/2017/MCK/
DPSL/NGT/3671 dated 06.09.2021.*

Sir,

Most respectfully and in the matter under reference we would like to inform you that we are in receipt of your aforesaid Show Cause Notice dated 06.09.2021 only through whatsapp on 07.09.2021. And we are making our Reply to your aforesaid Show Cause Notice in the following order. For any further communication we request you kindly to communicate us with our official e-mail id at jkmho@jkminfra.net and jkmlikabali@gmail.com.

REPLY TO THE SHOW CAUSE NOTICE:

1. That as a matter of fact we are executing the construction of "2-laning of existing Akajan - Likabali - Bame Road from design Km 12.00 to Km 33.00 in Arunachal Pradesh on EPC Mode under Arunachal Pradesh Package of SARDP-NE" after a detailed tender process and accordingly we executed a contract agreement with the National Highways & Infrastructure Development Corporation Ltd. (In short NHIDCL) on

m. b. s. s. i.
JKM-KCL JV
Authorized Signatory

Camp: Maduri Pathar, Near MES Gate, Likabali, P.O. Maduri Pathar, Dist- Dhemaji, Pin-787059, Assam, E-mail add: jkmlikabali@gmail.com

Registered Office: Ivory Enclave, 1st Floor, R.G. Baruah Road, Guwahati-781021, Assam
Tel: 0361-2207344, Fax: 0361-2418761, Email add: jkmho@jkminfra.net

JKM-KCL(JV)/APSCB/MCK/21-22/706

Dated: 13th September' 2021.

To
The Member Secretary
Arunachal Pradesh State Pollution Control Board
Paryavaran Bhawan, Papu Hill, Yupia Road
Naharlagun, Arunachal Pradesh.

Sub:- Reply to the Show Cause Notice.

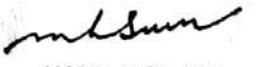
*Ref:- Show Cause Notice No. APSPCB-150/2017/MCK/
DSPSL/NGT/3671 dated 06.09.2021.*

Sir,

Most respectfully and in the matter under reference we would like to inform you that we are in receipt of your aforesaid Show Cause Notice dated 06.09.2021 only through whatsapp on 07.09.2021 through a person not authorised to receive any communication on our behalf. However considering the seriousness of the matter we are making our Reply to your aforesaid Show Cause Notice on merit in the following order. For any further communication we request you kindly to communicate us with our official e-mail id at jkmho@jkminfra.net and jkmlikabali@gmail.com.

REPLY TO THE SHOW CAUSE NOTICE:

1. That as a matter of fact we are executing the construction of "2-laning of existing Akajan – Likabali – Bame Road from design Km 12.00 to Km 33.00 in Arunachal Pradesh on EPC Mode under Arunachal Pradesh Package of SARDP-NE" after a detailed tender process and accordingly we executed a contract agreement with the National Highways & Infrastructure Development Corporation Ltd. (In short NHIDCL) on


JKM-KCL JV
Authorised Signatory

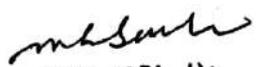
Camp : Maduri Pathar, Near MES Gate, Likabali, P.O. Maduri Pathar, Dist- Dhemaji, Pin- 787059, Assam, E-mail add: jkmlikabali@gmail.com

Head Office: Ivory Enclave, 1st Floor, R.G.Baruah Road, Guwahati-781021, Assam
Tel: 0361-2207344, Fax: 0361-2418761, Email add: jkmho@jkminfra.net

12.11.2015. Since then we are executing the aforesaid contract with full satisfaction of the appointing authority under the supervision and monitoring of the Consultant. Any work done by us in performing our construction activities, it was in strict compliance under the instructions of NHIDCL. We have been appreciated from NHIDCL for successfully completion of Milestone – I, II & III vide Consultant's Letter No. MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2018-19/1017 dated 28.09.2018 while instructing us to gear-up for Milestone – IV which itself a certification of best quality job done by us till Milestone – III.

A copy of the Consultant's Letter No. MSV-AIPPL/JKM-KCL(JV)/A-L-/TL/2018-19/1017 dated 28.09.2018 is enclosed herewith as Annexure – I.

2. That muck disposal is a part and parcel of the work prescribed under Milestone – I & II which we have mostly completed under the supervision of NHIDCL and its Consultant engaged for the present project before the visit of representatives of this Board (APSPCB) to the aforesaid site on 01.12.2017 to 06.12.2017. Muck disposals were carried out as per approved muck disposal plan at the approved muck disposal spots/ sites given to us by NHIDCL under the supervision of Authority's Engineer. The Consultant vide its Letter No. MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2017-18/577 dtd. 29.05.2017 forwarded us various designated muck disposal sites which we followed accordingly. There was no deviation from the approved muck disposal plan causing loss either to the environment or to the local people during such muck disposal process. The muck/ debris were dumped at approved designated muck dumping sites and at times, dumped in low lands of the


JKM-KCL JV
Authorised Signatory

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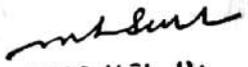
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Tel: 0361-2207344, Fax: 0361-2418761, Email add: jkmho@jkminfra.net

locals at their own request and/or agreement entered into with them. We had also erected bamboo retaining walls in the dumping sites so that the muck/ debris do not roll down the slopes into the river. In many cases most of the villagers themselves carried earth materials from the working site to develop their own land by their own arrangements as we disposed the muck disposals to the neighbouring NOC holders whose lands were accordingly developed/ filled up. We took all due care and caution and followed all directions and guidelines as provided by the concern authority from time to time while carrying out the muck disposals. The muck disposal plan was completely followed and adhered to by us all the time.

A copy of the Letter No. MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2017-18/577 dated 29.05.2017 forwarding the designated muck disposal site is enclosed herewith as Annexure – II.

Few numbers of NOCs given by the local villagers to fill up their private land with the muck disposals are enclosed herewith as Annexure – III Series.

3. That during the visit of representative of Arunachal Pradesh State Pollution Control Board in the project site from 01.12.2017 to 06.12.2017, we have submitted all relevant documents including approved muck disposal plan, NOCs given by the local villagers and also co-operated with them in the survey. There was no allegation from your end against us during the visit and survey of your representative for not disposing the muck in a scientific way or as per project proposal


JKM-KCL JV
Authorised Signatory

Camp : Maduri Pathar, Near MES Gate, Likabali, P.O. Maduri Pathar, Dist- Dhemaji, Pin- 787059, Assam, E-mail add: jkmlikabali@gmail.com

Head Office: Ivory Enclave, 1st Floor, R.G.Baruah Road, Guwahati-781021, Assam
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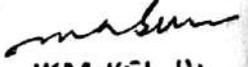
as alleged in your aforesaid Show Cause Notice dated 06.09.2021. Your report to the Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata filed on 16.01.2018 has also not disclosed any allegation of non compliance of approved muck disposal plan by us and in fact it was categorically stated that we disposed the muck at the approved muck disposal sites and on private lands upon receiving NOCs. No causing of violation of environmental degradation has been alleged against us in your said Affidavit dated 16.01.2018 filed before the Hon'ble Green Tribunal, Kolkata which clearly proves that we did not engaged in such activities causing air and water pollution. For a ready reference, we quoted herewith the relevant portion of your affidavit dated 16.01.2018 (relevant portion at page 158, 159 & 160) filed before the Hon'ble National Green Tribunal, Kolkata as under:-

* * *

C) Akajan – Likabali – Bam Project:

1. M/s. Jugal Kishore Mahanta (JKM)

- ✓ *M/s JKM is carrying out the two lanning of Akajan-Likabali-Bam Road from 12.00 km to 33.00 km (existing 12.00 to 36.00) in West Siang District, Arunachal Pradesh.*
- ✓ *Total Road stretch of the company is 21 km.*
- ✓ *The company seems to have 21 designated dumping sites and equally many non designated sites after obtaining approval from the land owners.*
- ✓ *The contractor/company is dumping the muck in designated sites as well as in non designated sites as per the request of the locals/ land owners. The NOC obtained*


JKM-KCL JV
Authorised Signatory

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from the local/land owners are available with the company authorities.

- ✓ The said Company/ contractor sprinkles water for compactions of the road and also for arresting air pollution due to dust with the help of two nos. of tankers.
- ✓ Re-alignment of roads is being done by the company/ contractors, so there is generation of huge amount of muck/ debris due to cutting of hillocks.
- ✓ The company/ contractors when enquired said that they are following the DPR & PP in toto.
- ✓ The said company is operating a huge Stone Crusher at Siji village without obtaining any consent order from the A.P. State Pollution Control Board (APSPCB) even after repeated directives.
- ✓ The said contractor/ company had erected bamboo retaining walls in the dumping sites so that the muck/ debris does not roll down the slope.
- ✓ At many places the contractor/ company has dumped the muck/ debris in non designated sites, for which they have obtained NOC from the locals/land owners. NOC obtained from the locals are available with the company concern.
- ✓ The photos are annexed as P-6.

* * *

Therefore it is clear that we have not violated any of the environmental norms causing pollution to air or water during such muck disposal process which is also confirmed by you in your affidavit filed before the Hon'ble National Green Tribunal, Kolkata on 16.01.2018. In fact it reflects that we have taken enough precautionary measures by erecting boundary fencing


JKM-KCL JV
Authorised Signatory

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made up of bamboo so that the debris does not scroll down to the river stream. The only allegation against us was that we have not obtained the Consent Order from the Arunachal Pradesh State Pollution Control Board for operation of the Stone Crusher Machines at Siji village which we have also obtained from you on 04.04.2018 which we renewed time to time and the current validity period of the same is till 03.04.2022. Prior to such application for Consent Order from APSPCB the machine was only on trial run and no commercial production was carried out and no pollution was caused by use of the said Stone Crusher machine at any point of time.

Copies of the Certificates issued by the Arunachal Pradesh State Pollution Control Board are enclosed herewith as Annexure – IV.

4. That we are executing the present construction work on behalf of the NHIDCL under a specific contract which is also a project of national importance. All sincere efforts are being carried out by us in order to complete the said project as per requirement and specifications provide by NHIDCL. Moreover our activities/ progress of the work are being closely monitored and supervised by the Authority's Engineer all throughout and only after his clearance, we are allowed and authorised to proceed for our next level of construction activities. Muck disposals are being carried out after excavation of earth materials to clear up the proposed site which was the most preliminary part of the work and only after completion of the said preliminary part we are allowed to proceed for the next level of work by the Authority's Engineer. Presently we are at the final stage of construction and almost at the completion level and therefore at


JKM-KCL JV
Authorised Signatory

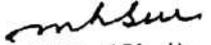
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Head Office: Ivory Enclave, 4th Floor, B.C Baruah Road, Guwahati-781021, Assam

this stage such allegation from your end is not justified for something done bonafidely at the preliminary level many years back and that too which was closely monitored and certified to be in order by not only NHIDCL but also the Arunachal Pradesh State Pollution Control Board in its affidavit filed before the Hon'ble National Green Tribunal on 16.01.2018 after making visit at site and making proper survey and enquiry on 01.12.2017 to 06.12.2017.

5. That the aforesaid Show Cause Notice dated 06.09.2021 issued by you is in pursuance of the Order dated 17.08.2021 passed by the Hon'ble National Green Tribunal, Kolkata in Original Application No. 74/2017/EZ Mr. Tai Maya vs. Union of Inda & Ors. In the said Order dated 17.08.2021, the Hon'ble National Green Tribunal has only observed the rule of '*polluter pays*' who has to compensate for causing damage to the environment. However in your Affidavit dated 16.01.2018 filed before the Hon'ble National Green Tribunal itself indicates that we are not the polluter and therefore by virtue of the said Order dated 17.08.2021 passed by the Hon'ble National Green Tribunal, we ought not be put into the same footing with that of the '*polluters*' duly identified by you in your aforesaid Affidavit itself in as much as the direction of the Hon'ble Green Tribunal, Kolkata is only to levy compensation upon the '*polluters*' to which certainly we do not fall into.

Under the aforesaid circumstances we sincerely request you kindly to withdraw/ cancel and/ or recall your aforesaid Show Cause Notice dated 06.09.2021 served upon us since we are not involved in any such activities of causing violation of any prescribed norms of environment causing air and water pollution as alleged in your aforesaid Show Cause Notice dated 06.09.2021 and consequently not


JKM-KCL JV
Authorised Signatory

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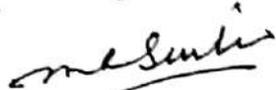
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to levy any such Environmental Compensation (EC) etc. In case of any further clarification is required we sincerely request you kindly to grant us a personal hearing so that we can make a further submission and to produce all relevant records in support of our submissions made hereinabove.

We shall be highly obliged for your kind consideration in this regard.

Thanking You.

Yours faithfully,
For Jugal Kishore Mahanta



(M.H. Saikia)
Authorised signatory
JKM-KCL JV
Authorised Signatory

Camp : Maduri Pathar, Near MES Gate, Likabali, P.O. Maduri Pathar, Dist- Dhemaji, Pin- 787059, Assam, E-mail add: jkmlikabali@gmail.com

Head Office: Ivory Enclave, 1st Floor, R.G.Baruah Road, Guwahati-781021, Assam
Tel: 0361-2207344, Fax: 0361-2418761, Email add: jkmho@jkminfra.net



MSV INTERNATIONAL INC.

In Association with

AGNITIO INFRASTRUCTURE PROJECTS PVT. LTD.



Lydi, Nagu
P.O. Salapathar
District - Dibrugarh (Assam)
Pin 787119
Email: arlikabali@gmail.com

AE Services for 2-laning of Akajan- Likabali-Bame Road on EPC Basis in the state of Arunachal Pradesh under SARDP-NE

MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2018-19/1017.

Date: 28.09.2018.

To,
The Project Manager,
M/s. JKM-KCL (JV),
Camp- Likabali,
Pin Code - 791125 (Ar.Pradesh)

Sub:- Consultancy Service for Authority's Engineer for Project of 2-Laning of existing Akajan-Likabali-Bame Road on EPC basis from design Km.12+000 to Km. 33+000 (existing Km.12+000 to Km.36+000) in the state of Arunachal Pradesh under SARDP-NE. **Reg:- Slow Progress in works cum Cure Notice**

Ref.: (1) Contract Agreement
(2) Our Letter No. MSV-AIPPL/JKM-KCL/A-L-B/TL/2017-18/850. Dated: 09.03.2018 (Copy Enclosed)

Dear Sir,

1. The Authority and Authority's Engineer appreciate your efforts regarding the completion of Project Milestone - I, Milestone - II and Milestone - III in scheduled time frame as set forth in Schedule- J of Contract Agreement.
2. For fulfillment of obligations the Authority has handed over the project stretch from design Km.12+000 to design Km. 33+000 of the project highway to the contractor.
3. Whereas the Appointed date for the Project was fixed was as 20th. January'2016 and Schedule Completion is 18th. January, 2019.
4. Now from June'2018 to September'2018 your physical progress percentage are 0.57%, 0.24%, 0.67% and 0.69% respectively.
5. The details of balance work for completion of Project is tabulated below :-

Sl. No.	Description of work	Unit	Scope	Achievement upto Sep'2018	Balance	Remarks
1	Earthwork upto top of subgrade	Km	21.00	20.62	0.38	
2	Granular works (GSB)	Km	21.00	12.70	8.30	
3	Granular works (WMM)	Km	21.00	12.14	8.86	
4	Bituminous Work (DBM)	Km	21.00	3.14	17.86	
5	Bituminous Work (BC)	Km	21.00	-	21.00	
6	Culvert	No's	133	82	51	
7	Minor Bridge	No's	20	2	18	6 No's in progress
8	Road side lined drain	Mtr.	18478.00	6020.00	12458.00	
9	Breast wall	Mtr.	1187.00	-	1187.00	
10	Retaining wall	Mtr.	960.00	154.00	806.00	
11	Crash Barrier	Km	4.80	-	4.80	
12	Road sign, marking etc.	Km	21.00	-	21.00	

Arjan TL

Head Office: B-9, Bharat Apartment, 31, I.P. Extension, Patparganj, New Delhi - 110092



ISO 9001:2008
Certified Company

MSV INTERNATIONAL INC.

In Association with

AGNITIO INFRASTRUCTURE PROJECTS PVT. LTD.



Jyoti Nagar
P.O. -Silapathar
District- Dhemajri (Assam)
Pin-781059
Email: aetlikabali@gmail.com

AE Services for 2-laning of Akajan- Likabali-Bame Road on EPC Basis in the state of Arunachal Pradesh under SARDP-NE

From the above, the previous work programme is inconsistent with the actual progress and with your obligations. The progress achieved by you remained extremely slow and it appears that you could not achieve the target for completion of project in time.

The pace and progress of execution in structures like Minor Bridge, Culvert, Road side lined drain, Breast wall and Retaining wall are so pathetic and miserable as against the stipulated contract duration.

Hence you are once again remind to expedite the construction activities by increasing the Manpower and Machineries at site also it is being directed to provide us the micro level work programme so that progress of project cum other issues can be monitored smoothly by the Authority's Engineer.

Moreover, you please note that delay in completion of project, levying penalty for delay is eminent as per the Clause 10.3.2 of Contract Agreement.

This is for favour of your kind information and this issued without prejudice to any other rights/contention or remedy available to the Authority's Engineer under the Contract Agreement and/or applicable law.

Thanking you and assuring you our best services all the time.

Reverently your's

K.R. Sarkar
28/09/2018

(K.R.Sarkar)
Team Leader,
A-L-B Road Project. (Package- I & II)

Copy to:- (1) General Manager (Projects), NHIDCL, B.O.-North Lakhimpur.
(2) The Engineer, MSV International Inc. in Association with AIPPL.
(3) Office copy, Site Office:- Silapathar,

ANNEXURE - II



MSV INTERNATIONAL INC.

In Association with

AGNITIO INFRASTRUCTURE PROJECTS PVT. LTD.



Jyoti Nagar
P.O. -Silapathar
Distric- Dhemaji (Assam)
Pin-787059
Email:aelikabali@gmail.com

AE Services for 2-laning of Akajan- Likabali-Bame Road on EPC Basis in the state of Arunachal Pradesh under SARDP-NE

Ref:MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2017-18/577 Dt. 29-05-2017

To
The Project Manager,
M/S JKM-KCL(JV),
Camp-Likabali
Arunachal Pradesh,791125

Sub: 2 laning of existing Akajan-Likabali- bame Road on EPC basis from design Km 12.000 to Km 33.00 (Existing Km 12.000 to Km 36.000) in the State of Arunachal Pradesh under SARDP-NE

Reg. Submission of Muck Disposal plan.

- Ref:-**1.NHIDCL/Misc/Bio-Ita/2016-17/Vol-II/1540 dated.24.03.2017
2.NHIDCL/Misc/Bio-Ita/2016-17/Vol-II/1539 dated.27.03.2017
3.NHIDCL/Misc/Bio-Ita/2016-17/Vol-II/1475 dated.24.03.2017
4.NHIDCL/Misc/Bio-Ita/2015-16/Vol-II/724 dated.26.08.2016
5.NHIDCL/Misc/Bio-Ita/2015-16/Vol-II/620 dated.30.06.2016
6.MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2017-18/460 dated. 06.04.2017
7. MSV-AIPPL/ JKM-KCL(JV)/A-L-B/TL/2016-17/425 dated. 27.03.2017
8. MSV-AIPPL/ JKM-KCL(JV)/A-L-B/TL/2016-17/233 dated.07.02.2017

Dear sir,

It is bring to your notice that the various location of Muck Disposal sites (Annexure-1) is enclosed herewith for your information and strict compliance for submission of of Approved Muck Disposal plan according to FC Act"1980 & Environmental Management Plan (EMP) at the earliest .

This is for your information and necessary action.

Thanking you
Yours Sincerely,


Kamlesh Mani Tripathi

(Team Leader)
For MSV-AIPPL (assn)

Encl: Annexure-1

CC to:

1. GM, NHIDCL for information please.
2. DGM, NHIDCL for information please.
3. H.O. AIPPL Delhi information please.

Annexure-1					
Muck disposal area (From ch:-12+000 Km to ch:-33+000 Km)					
Sl No.	Chainage		Side	Length(Mtr)	Remarks
	From (Km)	To (Km)			
1	12+720	12+780	Left	60	
2	12+820	12+900	Left	80	
3	13+630	13+700	Left	70	
4	13+890	13+940	Left	50	
5	14+300	14+440	Left	140	
6	15+040	15+100	Left	60	
7	15+450	15+500	Left	50	
8	17+150	17+220	Left	70	
9	17+300	17+438	Left	138	
10	17+830	17+860	Left	30	
11	18+600	18+680	Right	80	
12	19+100	19+280	Right	180	
13	19+360	19+590	Right	230	
14	19+390	19+490	Left	100	
15	19+970	20+030	Left	60	
16	20+170	20+240	Left	70	
17	20+875	20+910	Left	35	
18	21+100	21+160	Left	60	
19	21+245	21+270	Left	25	
20	21+430	21+630	Left	200	
21	21+680	21+750	Left	70	
22	21+800	21+835	Left	35	
23	22+005	22+100	Left	95	
24	22+180	22+320	Left	140	
25	22+740	22+860	Left	120	
26	22+920	22+930	Left	10	
27	23+030	23+130	Left	100	
28	23+345	23+470	Left	125	
29	23+470	23+550	Left	80	
30	23+560	23+640	Left	80	
31	23+780	23+800	Left	20	
32	23+850	23+940	Left	90	
33	24+010	24+170	Left	160	
34	24+025	24+065	Left	40	
35	25+680	25+700	Left	20	
36	26+450	26+600	Left	150	
37	27+580	27+700	Left	120	
38	28+140	28+200	Left/Right	60	
39	28+210	28+430	Left	220	
40	28+705	28+760	Left	55	
41	29+100	29+130	Right	30	
42	29+360	29+470	Left	110	
43	29+700	29+850	Left	150	
44	30+200	30+240	Left	40	
45	30+250	30+300	Left	50	
46	30+535	30+710	Left	175	
47	30+670	30+710	Right	40	
48	30+780	31+500	Left	720	
49	31+900	32+000	Left	100	
50	32+220	32+300	Left	80	
51	32+330	32+400	Left	70	
52	32+440	32+630	Left	190	
53	32+725	32+740	Left	15	
54	32+770	32+860	Left	90	
55	33+020	33+048	Left	28	

Handwritten signature
29/08/2017
S.E

ANNEXURE - III

NOC

I sri.....Jpo Gili.....
s/o sri.....Pai Gili.....p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located atAkashiganga..... area
of likabali work done by JKM KCL Jv.


18/7/2017
Mr. Jpo Gili

NOC

I sri..... Yitum Tao
s/o sri. Lt..... Kanji Tao p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji (gate) area
of likabali work done by JKM KCL Jv.

Y.TAO

Mr..... Yitum Tao

NOC

I sri.....Gotem Bamey.....
s/o sri.....Tago Bamey.....p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located atSiji (yate)..... area
of likabali work done by JKM KCL Jv.

G. Bamey
Mr.....Gotem Bamey.....

NOC

I sri..... Doymun Taipodia
s/o sri..... Hendo Taipodia p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji new alignment area
of likabali work done by JKM KCL Jv.

D.TAIPODIA

Mr. Doymun Taipodia

NOC

I sri..... Ridak Riram.....
s/o sri..... Karni Riram.....p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji..... area
of likabali work done by JKM KCL Jv.

R. Riram
Mr. Ridak Riram

NOC

I sri..... Yundam Taipodie
s/o sri..... Doyam Taipodiap.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji - Si area
of likabali work done by JKM KCL Jv.

Y. Taipodie
Mr. Yundam Taipodie

NOC

I sri..... Doyum Taipodia

s/o sri..... Hendo Taipodia p.o/p.s

likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji/soi area
of likabali work done by JKM KCL Jv.

D. TAIPODIA
Mr. Doyum Taipodia

NOC

I sri.....Gotem Bamey.....
s/o sri.....Tago Bamey.....p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located atGiji (Yate)..... area
of likabali work done by JKM KCL Jv.

G. Bamey
Mr.....Gotem Bamey

NOC

I sri..... Yitum Tao
s/o sri. SA..... Kanji Tao p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji (yate) area
of likabali work done by JKM KCL Jv.

YITAO
Mr. Yitum Tao

NOC

I sri..... Ridak Rizam
s/o sri..... Karni Rizamp.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji area
of likabali work done by JKM KCL Jv.

R. Rizam
Mr. Ridak Rizam

NOC

I sri.....Doymun Taipodia.....
s/o sri: k.Hendo Taipodia.....p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji new alignment area
of likabali work done by JKM KCL Jv.

D. TAIPODIA
Mr. Doymun Taipodia

NOC

I sri..... Yundam Taipodie
s/o sri..... Doyum Taipodia p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Siji - Si area
of likabali work done by JKM KCL Jv.

Y. Taipodie
Mr. Yundam Taipodie

NOC

I sri..... Dozum Taipodia.....
s/o sri Hendo Taipodia..... p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at Sijj/soi..... area
of likabali work done by JKM KCL Jv.

D.TAIPODIA
Mr. Dozum Taipodia

NOC

I Sri Majum Taipodia S/o Lt. Rima Taipodia P.O & P.S Likabali Dist: West Siang, A.P have no any objection in dumping of Excavated land at my land located at check gate area of likabali by works done by JKM KCL Jv.



Mr. Majum Taipodia

Date: 12/9/2016

NOC

I Sri Kisdo Tairodia, Lika-village
S/o Sri H. Likir Tairodia P.O & P.S Likabali Dist: West
Siang, (A.P) have no any objection in dumping of Excavated land at my land
located at Akashi Ganga area area of likabali by
works done by JKM KCL Jv.


12/9/2016

Mr. Kisdo Tairodia
Lika-village
P.O & P.S Lika
Dist - West Siang
AL

no- 09577312799

NOC

I sri. Migo Adn
s/o sri. M. M. M. Adn p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located at ... likabali area
of likabali work done by JKM KCL Jv.

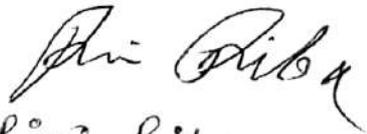

Mr. Migo Adn

NOC

I sri..... Rini Riba

s/o sri.....p.o/p.s

likabali Dist : west siang (A.P) have no any objection in dumping of excavated land at my land located at ...likabali view..... area of likabali work done by JKM KCL Jv.


Mr. Rini Riba

NO OBJECTION CERTIFICATE

I, Sri Kumbum Tapaswini, S/O Sri Kumbum Tapaswini, village U.A. PO/PS-Lakshmi, Lower Saver District, A.P. do hereby authorize to **JKM ECL JV** Company to dumping earth at the plot situated near Saver R.C. bridge U.P.P. Check gate area and no any objection for dumping of earth at the land. Further no any compensation will be claim in near future.

Date: 28/07/2018

Place: Lakshmi

Kumbum Tapaswini
S/O Sri Kumbum Tapaswini
village U.A. PO/PS-Lakshmi
Lower Saver District
A.P.

NOC

I sri.....Kombom Taipodia.....
s/o sri.....Dukom Taipodia.....p.o/p.s
likabali Dist : west siang (A.P) have no any objection in dumping of
excavated land at my land located atcheck gate..... area
of likabali work done by JKM KCL Jv.


Mr.....Kombom Taipodia.....

Date: 13/10/2019

NOC

I Sri Yunkom Paipodia
S/o Sri Gunayun Paipodia P.O & P.S Likabali Dist: Lower
Siang, (A.P) have no any objection in dumping of Excavated land at my land
located at Check gate (Rec bridge) area of likabali by
works done by JKM-KCL(JV).


Mr. Yunkom Paipodia

C/NO. 7005401097

ANNEXURE - IV

SCHEDULE - V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN



No. APSPCB-211/2018/JKM/SCU/Siji/ 3428-32

Date 21/12/2020

CONSENT ORDER

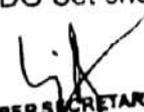
Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Renewal of Consent is hereby granted to M/s Jugal Kishore Mahanta for operation of Stone Crusher at Siji, PO/PS:Likabali, Lower Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to operate is granted for a period of two (02) years w.e.f 04.04.2020 to 03.04.2022, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by-products with the capital investment (land, building and Plant & Machinery) of Rs. 1,37,47,000/-

Sl.No.	Product	Maximum Daily/Annually (In Cum/Tones)
1.	Stone Chips	90 TPH

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2000 as per schedule- VIII of notification.
4. Conditions under Air Act:
 - (i) The applicant shall erect the chimney (s)/stack(s) of the following specifications if installed in near future:
Stack height for DG Set to be as per equation, $\rightarrow H=h+0.2\sqrt{KVA}$,
Where, H=Height of the Stack, h=height of the D.G. Set (0.5m)
KVA=Capacity of the D.G Set
The height of the chimney of DG Set should be as per above equation from the ground level.


MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

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SCHEDULE - V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN



No. APSPCB- 221/2018/JKM/SCU/Siji/ 4717-20

Date 6 / 04 / 2018

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Consent is hereby granted to M/s Jugal Kishore Mahanta for establishment/operation of Stone Crusher at JKM Camp, Siji under Likabali Circle, Lower Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. a) The Consent to establish/operate is granted for a period of Two (02) years w.e.f 04.04.2018 to 03.04.2020, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
b) The validity of the authorization granted under Hazardous Wastes (Management & Handling) Rules, 1989, will be valid for a period of period of Two (02) years w.e.f 04.04.2018 to 03.04.2020, after which the industry shall submit a fresh application for renewal of authorization.
2. The Consent is valid for the manufacture of the following products/by -products with the capital investment (land, building and Plant & machinery) of Rs..1,37,47,000/-

Sl.No.	Product	Maximum Daily (in Tones)
1.	Stone Chips	90 TPH

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2000 as per schedule- VIII of notification.


MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naha - 791001, A.P.

1

SCHEDULE - V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN

No. APSPCB- 218 /2016/JKM/HMP/ 2255 - 58

Date 26 / 08 /2020

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Renewal of Consent is hereby granted to **M/s Jugal Kishore Mahanta(JKM)** for operation of a **Hot Mix Plant** of 60 TPH capacity at Siji village area, Lower Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. Consent to operate is granted for a period of one (01) year w.e.f 21.06.2020 to 20.06.2022, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by -products with the capital investment (land, building and Plant & machinery) of Rs. 47.98 Lakhs

Sl. No.	Product	Maximum Daily (in Tones/Cum)
1.	Hot Mix Asphalt	60 TPH

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2000 as per schedule- VIII of notification.
4. The emissions or discharge of environmental pollutants from the units/establishment shall not exceed the relevant parameters and standards for the said industry, operation or process specified under respective schedule of Environment (Protection) Rules, 1986 as amended from time to time.
5. Conditions under Water Act:
 - (i) The daily quantity of the trade effluent from the Hot Mix Plant shall not exceed the permissible quantity approved.
 - (ii) The daily quantity of water consumption shall not exceed 5 KLD.


MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naha, Guw. A.R.

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SCHEDULE - V
[See rule 7 (1)]

ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN

No. APSPCB- 2182016/JKM/HMP/ 7813-16

Dated: Nlg, the 6 / 06 / 2018

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Renewal of Consent is hereby granted to **M/s Jugal Kishore Mahanta (JKM)** for operation of a **Hot Mix Plant (HMP)** of 60 TPH capacity at Siji village area, Lower Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. a) The Renewal of Consent to operate is granted for a period of 2(two) years w.e.f 21.06.2018 to 20.06.2020, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
- b) The validity of the authorization granted under Hazardous Wastes (Management & Handling) Rules, 1989, will be valid for a period of 2(two) years 21.06.2018 to 20.06.2020, after which the industry shall submit a fresh application for renewal of authorization.

2. The Consent is valid for the manufacture of the following products/by -products with the capital investment (land, building and Plant & machinery) of **Rs. 47.98 Lakhs**.

Sl.No.	Product	Maximum Daily (in-Tones)
1.	Hot Mix Asplait	60 TPH

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2000 as per schedule- VIII of notification.
4. The emissions or discharge of environmental pollutants from the units/establishment shall not exceed the relevant parameters and standards for the said industry, operation or process specified under respective schedule of Environment (Protection) Rules, 1986 as amended from time to time.

[Signature]
Member Secretary
APSPCB
Naharlagun



SCHEDULE - V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN

No. APSPCB- 218/2016/JKM/HMP/ 2585-84

Dated 30/06/2016

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Consent is hereby granted to **M/s JKM** for establishment/ operation of a **Hot Mix Plant (HMP)** of 60 TPH capacity at Siji village area, West Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. a) The Consent to operate is granted for a period of 2(two) years w.e.f 21.06.2016 to 20.06.2018, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
b) The validity of the authorization granted under Hazardous Wastes (Management & Handling) Rules, 1989, will be valid for a period of 2(two) years 21.06.2016 to 20.06.2018, after which the industry shall submit a fresh application for renewal of authorization.
2. The Consent is valid for the manufacture of the following products/by -products with the capital investment (land, building and Plant & machinery) of **Rs.47.98 Lakhs**.

Sl.No.	Product	Maximum Daily (in Tones)
1.	Hot Mix Asphalt	60 TPH

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2000 as per schedule- VIII of notification.
4. The emissions or discharge of environmental pollutants from the units/establishment shall not exceed the relevant parameters and standards for the said industry, operation or process specified under respective schedule of Environment (Protection) Rules, 1986 as amended from time to time.

Jumbilatta

SCIENTIST-B
State Pollution Control Board
Department of Environment & Forests
Naharlagun, A.P.

30.6.2016

GOVERNMENT OF INDIA
National Highway and Infrastructure Development Corporation Ltd. (NHIDCL)



MUCK DISPOSAL STRIP PLAN
FROM KM. 22+00 TO KM. 33+00

PROJECT

RELANING OF EXISTING AKAJAN LIKABALI BAME ROAD ON EPC B... FROM DESIGN KM.12.000 TO KM. 33.000 (EXISTING KM.12.000 TO KM.36.000) IN THE STATE OF ARUNACHAL PRADESH UNDER SARDP-NE

Client
National Highway and
Infrastructure Development
Corporation Ltd. (NHIDCL)
A Govt. of India Enterprise

LLI Consultant
JKM KCL Joint venture
31/6, Sneh Nagar Main Road,
Opp. Sapna Sangeeta Talkies,
Indore, Madhya Pradesh

Design Consultant
Alliance Engineers and Consultants
1st floor, TKD Aloy
Opp SBI Chandman
MRD Road, Guwahati, Assam

Station Engineer
GM (Projects)
NHIDCL,
Branch Office-Itanagar, Arunachal
Pradesh

MUCK DISPOSAL PLAN CALCULATIONS FROM KM 22.00 TO KM 40.00

Sl NO	Muck Disposal Ground no. As shown in Strip Plan	Prop Muck Disposal Loc. In.		Quantity of muck generated in Cum	DUMPING AREA				GEO REFERENCES						REMARKS
		From	To		Length (Mtr)	Width (Mtr)	Area of muck disposal (Ha)	Average height of muck disposal in mtr	LATITUDE (E)			LONGITUDE (N)			
									D	M	S	D	M	S	
1	DS-24	22.74	22.91	95760.00	171.00	70.00	1.20	8.00	E94	40	38.70	N27	42	43.20	Private Land
2	DS-25	22.93	23.01	42560.00	76.00	70.00	0.53	8.00	E94	40	45.60	N27	42	43.00	Private Land
3	DS-26	23.18	23.22	18200.00	40.00	55.00	0.26	7.00	E94	40	51.00	N27	42	44.90	Private Land
4	DS-27	23.24	23.27	8505.00	27.00	45.00	0.12	7.00	E94	40	53.50	N27	42	46.20	Private Land
5	DS-28	23.28	23.39	56952.00	113.00	63.00	0.71	8.00	E94	40	55.30	N27	42	45.90	Private Land
6	DS-29	23.61	23.70	34020.00	90.00	63.00	0.57	6.00	E94	41	5.80	N27	42	48.30	Private Land
7	DS-30	24.26	24.37	51282.00	111.00	66.00	0.73	7.00	N27	42	53.10	E94	41	25.60	Private Land
8	DS-31	24.72	24.82	45248.00	101.00	64.00	0.65	7.00	N27	42	58.20	E94	41	39.80	Private Land
9	DS-32	24.83	24.88	24440.00	47.00	65.00	0.31	8.00	N27	43	0.00	E94	41	43.20	Private Land
10	DS-33	25.26	25.40	53840.00	140.00	57.00	0.80	8.00	N27	43	3.10	E94	41	53.00	Private Land
11	DS-34	28.67	28.74	9000.00	150.00	20.00	0.30	4.00	N27	44	39.30	E94	42	53.70	Private Land
12	DS-35	30.26	30.43	61560.00	171.00	60.00	1.03	6.00	N27	44	49.60	E94	42	50.30	Private Land
13	DS-36	30.44	30.58	35360.00	136.00	52.00	0.71	5.00	N27	45	0.30	E94	43	4.90	Private Land
14	DS-37	30.59	30.61	9240.00	22.00	60.00	0.13	7.00	N27	45	6.10	E94	43	0.90	Private Land
15	DS-38	31.77	31.80	56000.00	100.00	70.00	0.70	8.00	N27	45	6.70	E94	42	57.40	Private Land
16	DS-39	31.88	32.01	81760.00	146.00	70.00	1.02	8.00	N27	45	17.10	E94	42	55.60	Private Land
17	DS-40	32.29	32.36	65280.00	120.00	68.00	0.82	8.00	N27	45	25.70	E94	42	56.50	Private Land
18	DS-41	32.78	30.62	84864.00	156.00	68.00	1.06	8.00	N27	45	32.40	E94	42	55.60	Private Land
19	DS-42	33.27	33.35	59800.00	115.00	65.00	0.75	8.00	N27	45	25.80	E94	42	46.20	Private Land
20	DS-43	33.65	33.74	110400.00	200.00	69.00	1.38	8.00	N27	45	32.10	E94	42	38.00	Private Land
21	DS-44	34.00	34.20	184800.00	350.00	66.00	2.31	8.00	N27	45	34.10	E94	42	42.20	Private Land
22	DS-45	34.57	34.63	56000.00	100.00	70.00	0.70	8.00	N27	45	42.20	E94	42	42.70	Private Land
23	DS-46	34.68	34.87	139440.00	249.00	70.00	1.74	8.00	N27	45	49.40	E94	42	42.70	Private Land
24	DS-47	35.15	35.22	78400.00	140.00	70.00	0.98	8.00	N27	45	52.00	E94	42	44.80	Private Land
25	DS-48	35.44	35.56	30800.00	55.00	70.00	0.39	8.00	N27	45	54.90	E94	42	41.10	Private Land
26	DS-49	35.56	35.81	27000.00	100.00	45.00	0.45	6.00	N27	45	4.00	E94	42	41.30	Private Land
27	DS-50	35.84	35.94	23750.00	95.00	50.00	0.47	5.00	N27	46	6.40	E94	42	48.60	Private Land
28	DS-51	36.15	36.36	117600.00	210.00	70.00	1.47	8.00	N27	46	18.80	E94	42	45.10	Private Land
29	DS-52	36.38	36.48	68600.00	105.00	70.00	0.74	8.00	N27	46	23.60	E94	42	41.00	Private Land
30	DS-53	37.07	37.15	61600.00	110.00	70.00	0.77	8.00	N27	46	33.30	E94	42	48.90	Private Land
31	DS-54	37.26	37.39	58800.00	105.00	70.00	0.74	8.00	N27	46	42.80	E94	42	56.80	Private Land
32	DS-55	37.79	37.97	86800.00	155.00	70.00	1.09	8.00	N27	46	46.80	E94	42	48.60	Private Land
33	DS-56	38.73	38.91	93100.00	190.00	70.00	1.33	7.00	N27	46	48.90	E94	42	51.20	Private Land
34	DS-57	39.07	39.36	29400.00	60.00	70.00	0.42	7.00	N27	46	46.80	E94	42	46.60	Private Land
35	DS-58	39.36	39.46	56000.00	100.00	70.00	0.70	6.00	N27	46	48.90	E94	42	51.20	Private Land



Swastu

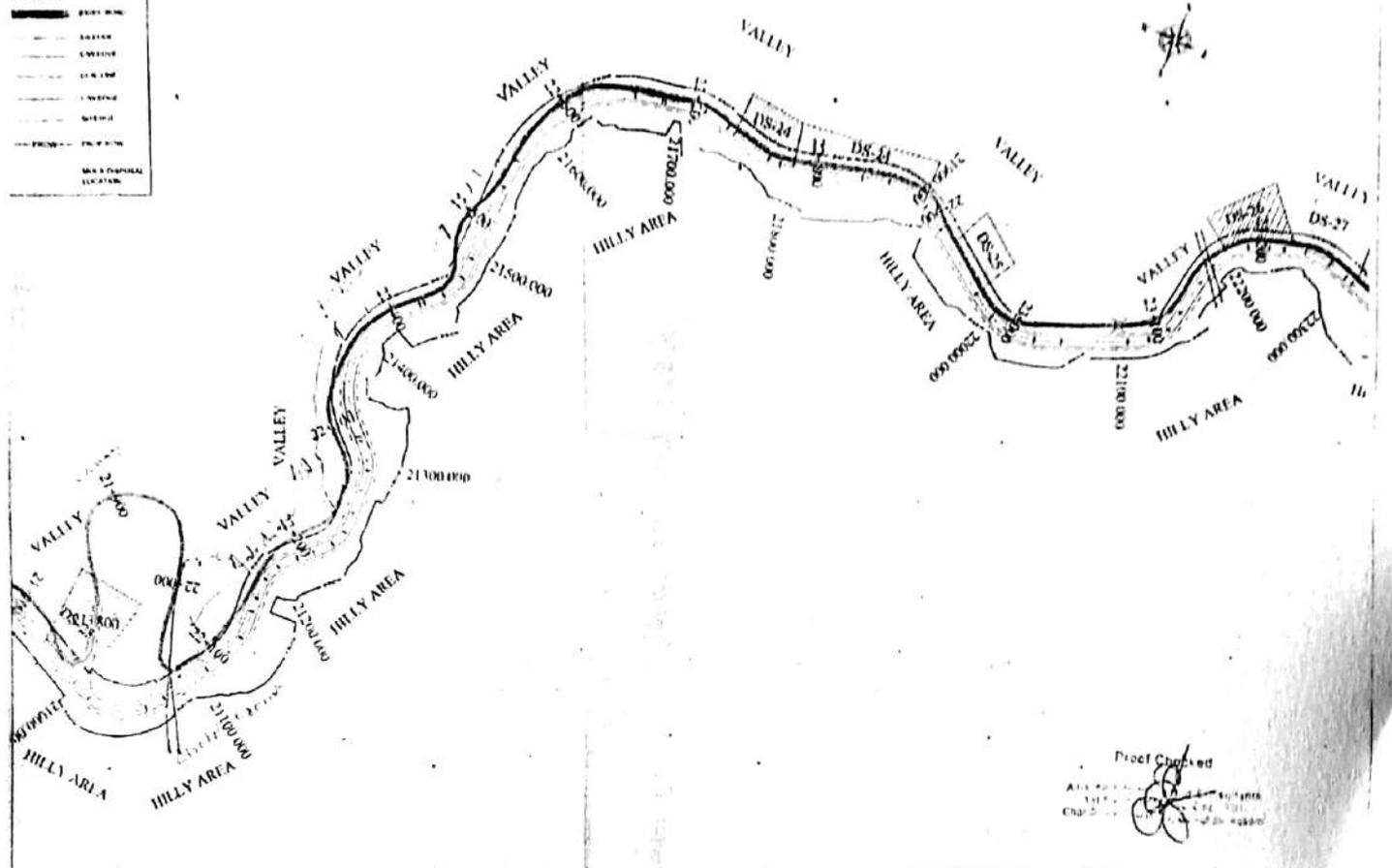
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AA10

LEGEND PLAN

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---	EMBANKMENT
---	CONCRETE
---	WATER
---	PROPOSED
---	EXISTING
---	MARKER
---	UTILITY
---	PROPOSED
---	EXISTING
---	MARKER
---	UTILITY

SILAPATHAR



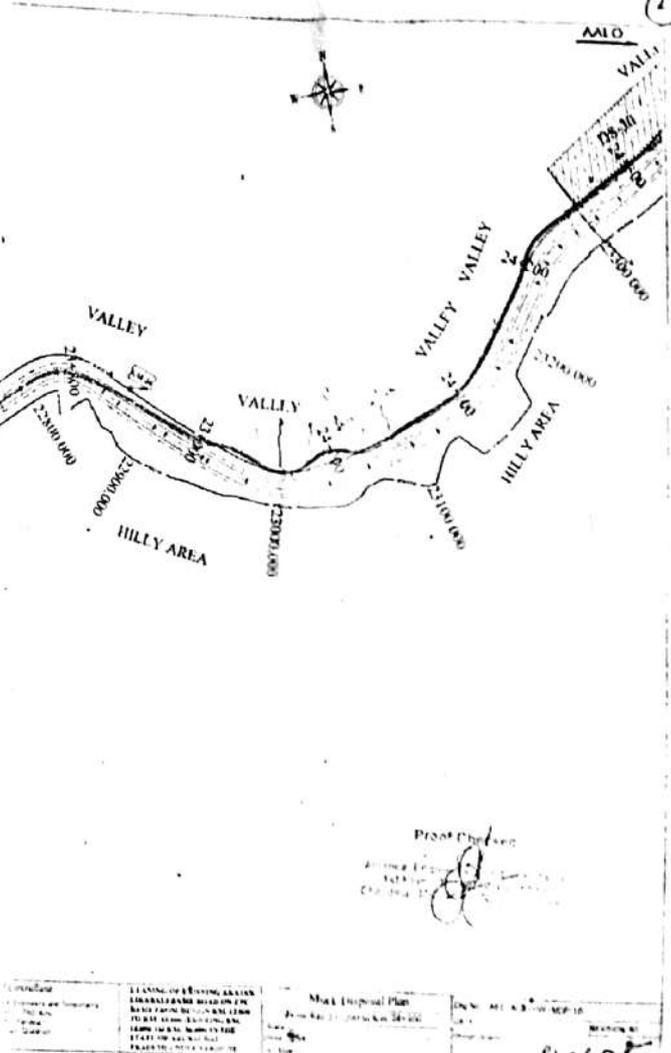
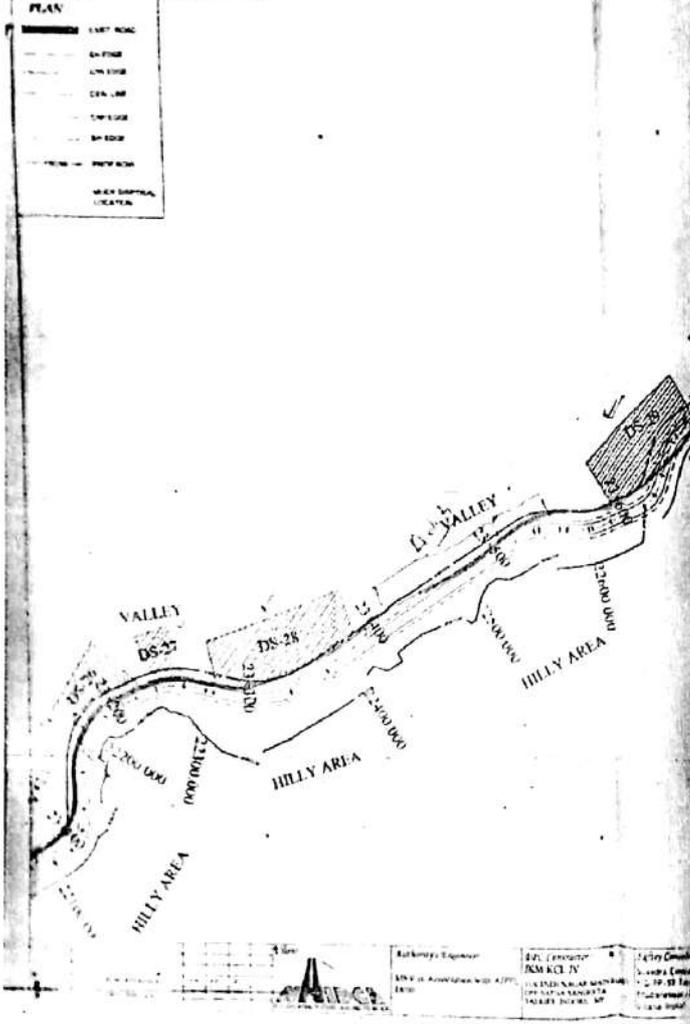
Proof Checked
 Date: 10/10/2017
 By: [Signature]
 For: [Signature]

<p>Prepared by: [Signature]</p> <p>Checked by: [Signature]</p> <p>Approved by: [Signature]</p>	<p>Scale: 1:1000</p> <p>North Arrow</p>	<p>Project Name: [Text]</p> <p>Client: [Text]</p> <p>Location: [Text]</p>	<p>Contract No: [Text]</p> <p>Drawn by: [Text]</p> <p>Checked by: [Text]</p> <p>Approved by: [Text]</p>	<p>Project Engineer: [Text]</p> <p>Site Engineer: [Text]</p> <p>Surveyor: [Text]</p>	<p>Planning of [Text]</p> <p>Design of [Text]</p> <p>Construction of [Text]</p>	<p>Scale: 1:1000</p> <p>North Arrow</p>	<p>Project Name: [Text]</p> <p>Client: [Text]</p> <p>Location: [Text]</p>
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LEGEND
PLAN

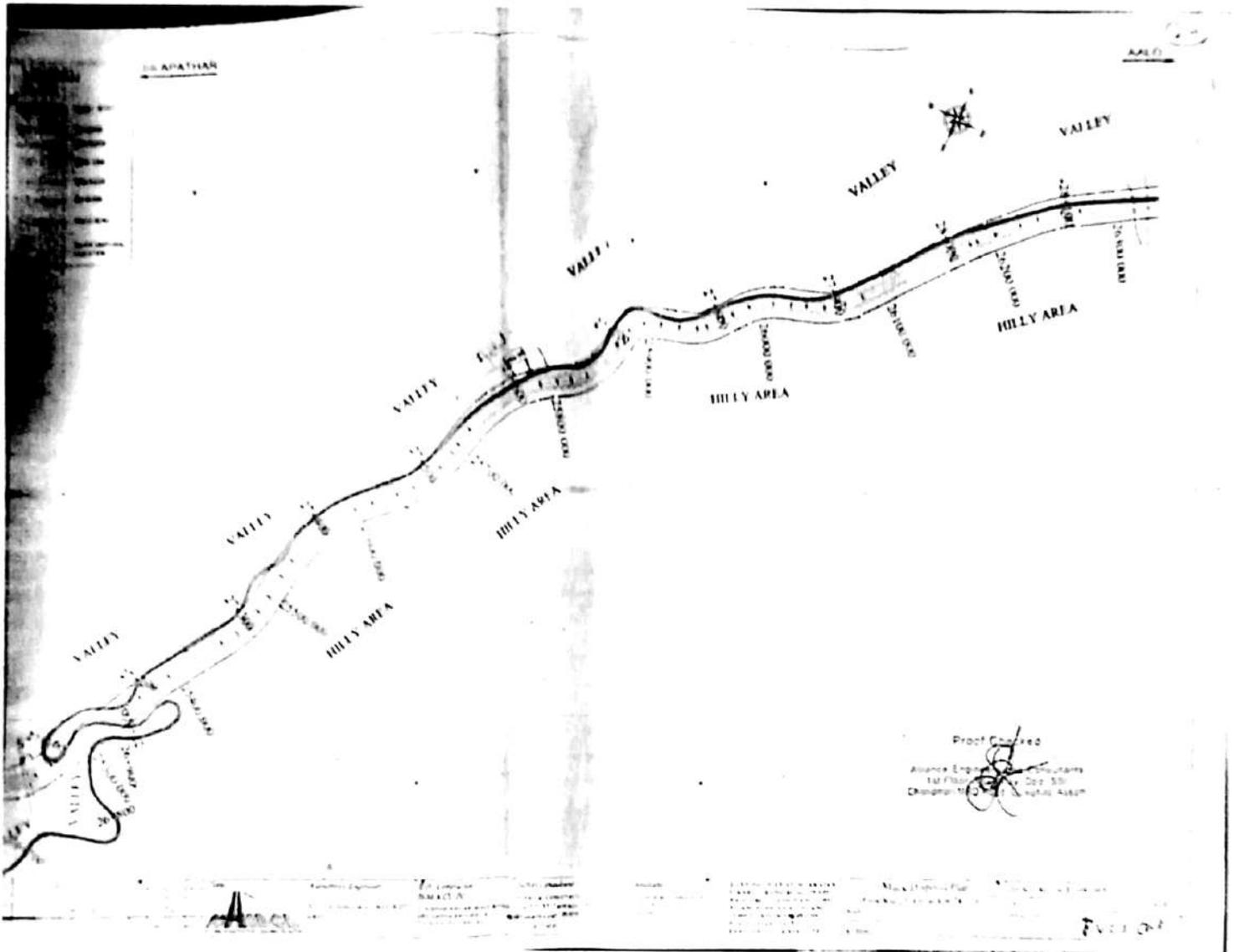
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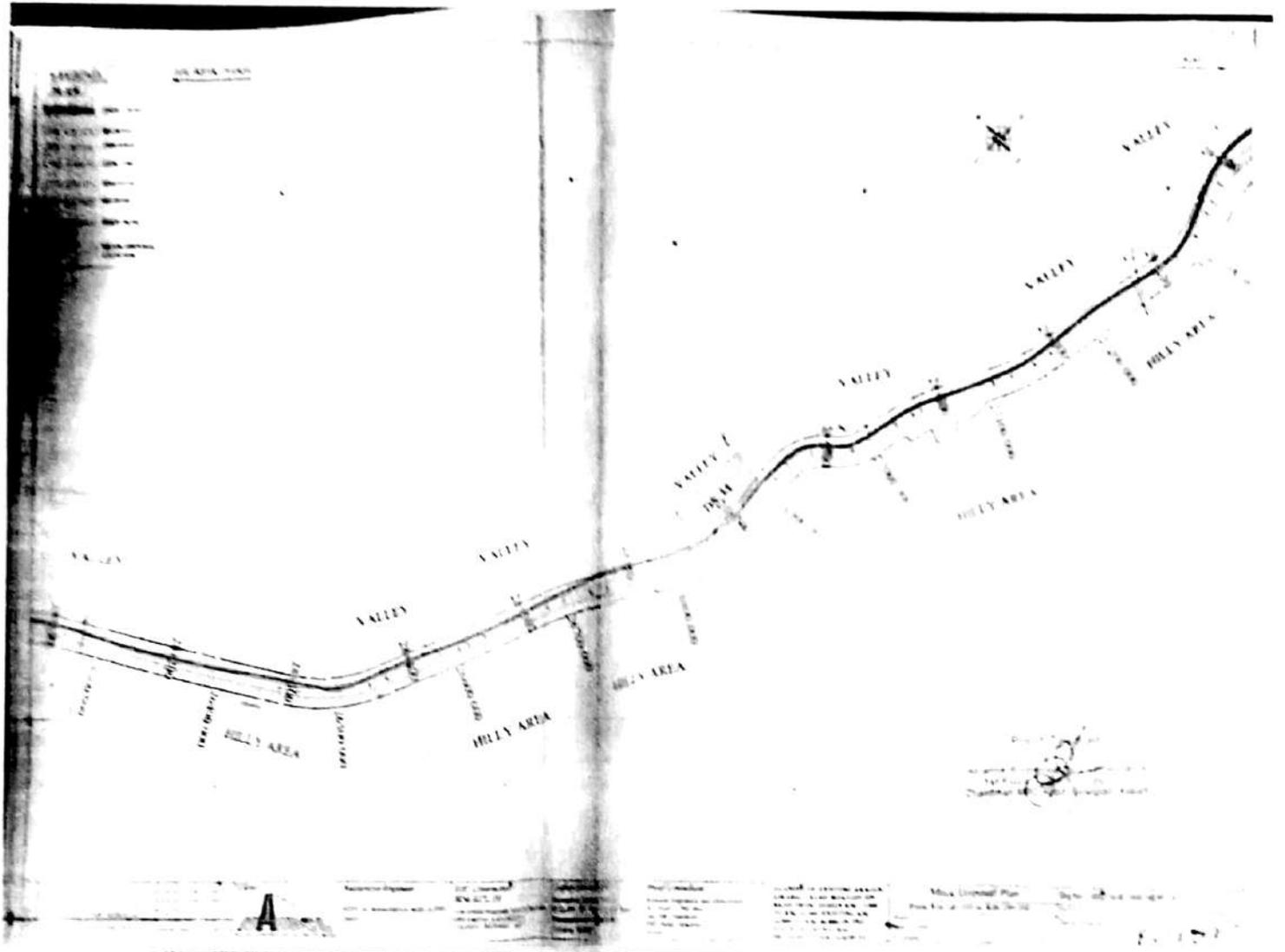
SILAPATHAR



23

<p>Scale: 1:1000</p>	<p>Surveyor's Engineer S. K. SINGH</p>	<p>Chief Engineer R. M. SINGH</p>	<p>Project Engineer S. K. SINGH</p>	<p>Checked by S. K. SINGH</p>			
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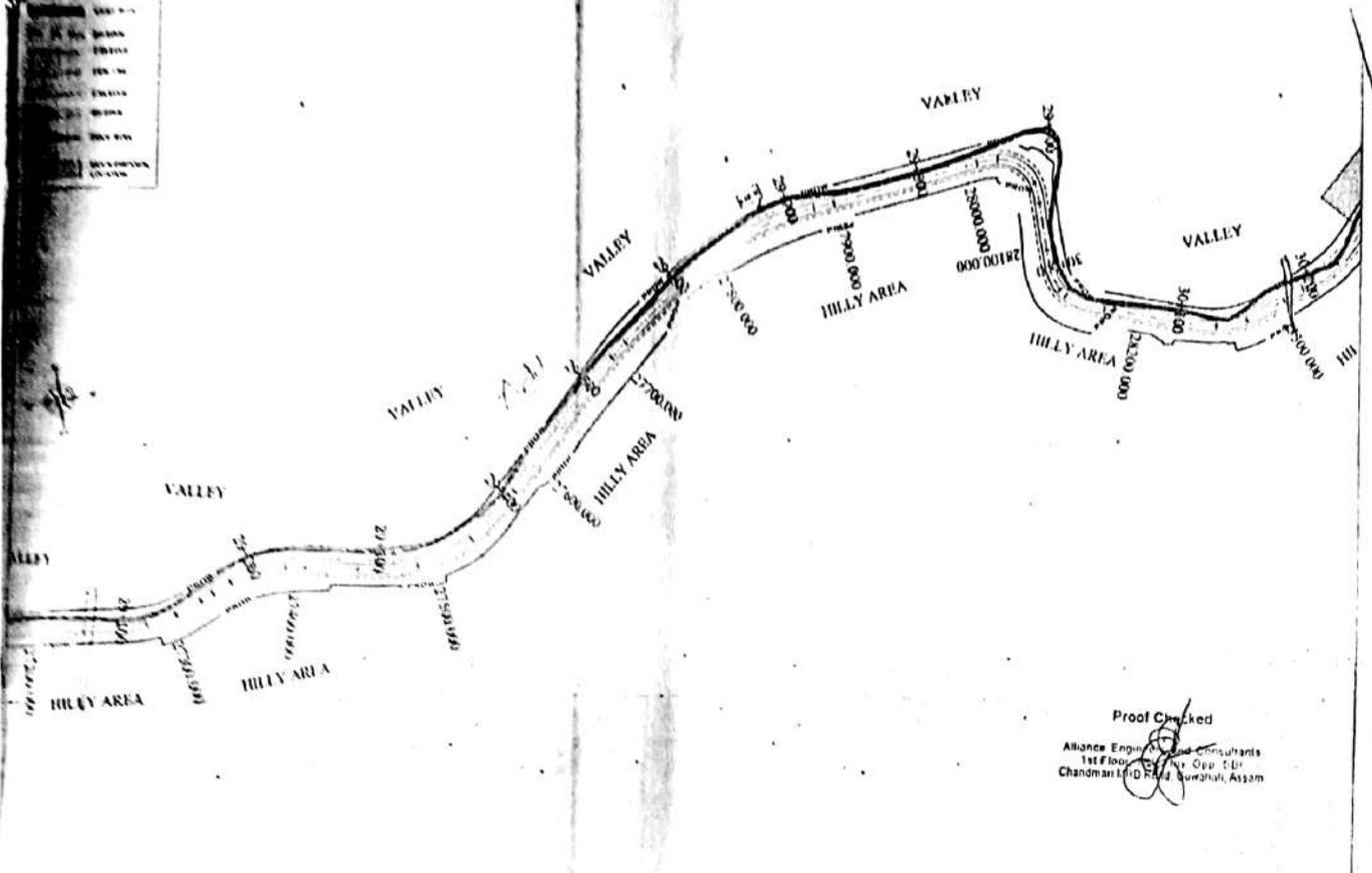




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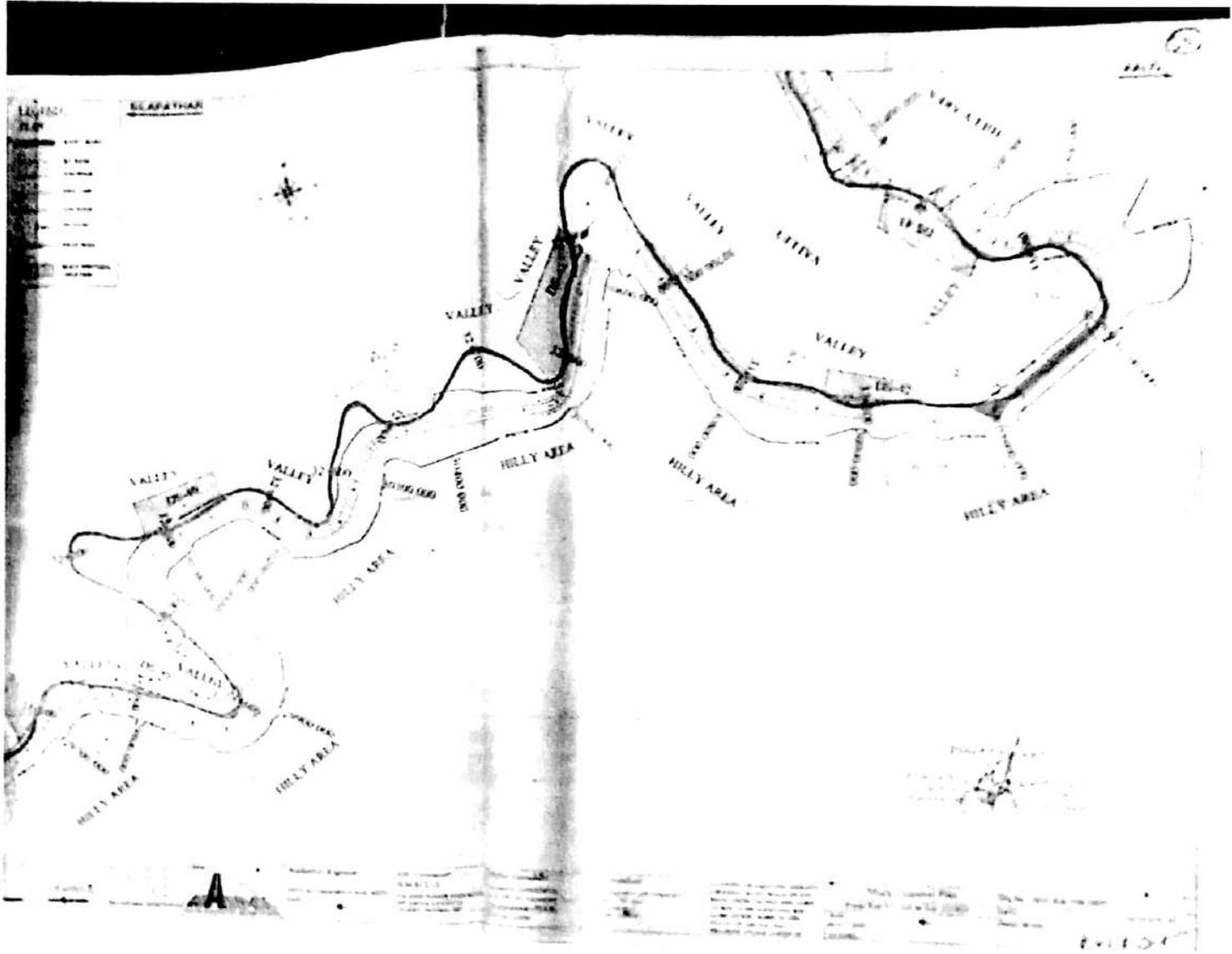
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Existing Road	---
Water Course	---
Boundary	---
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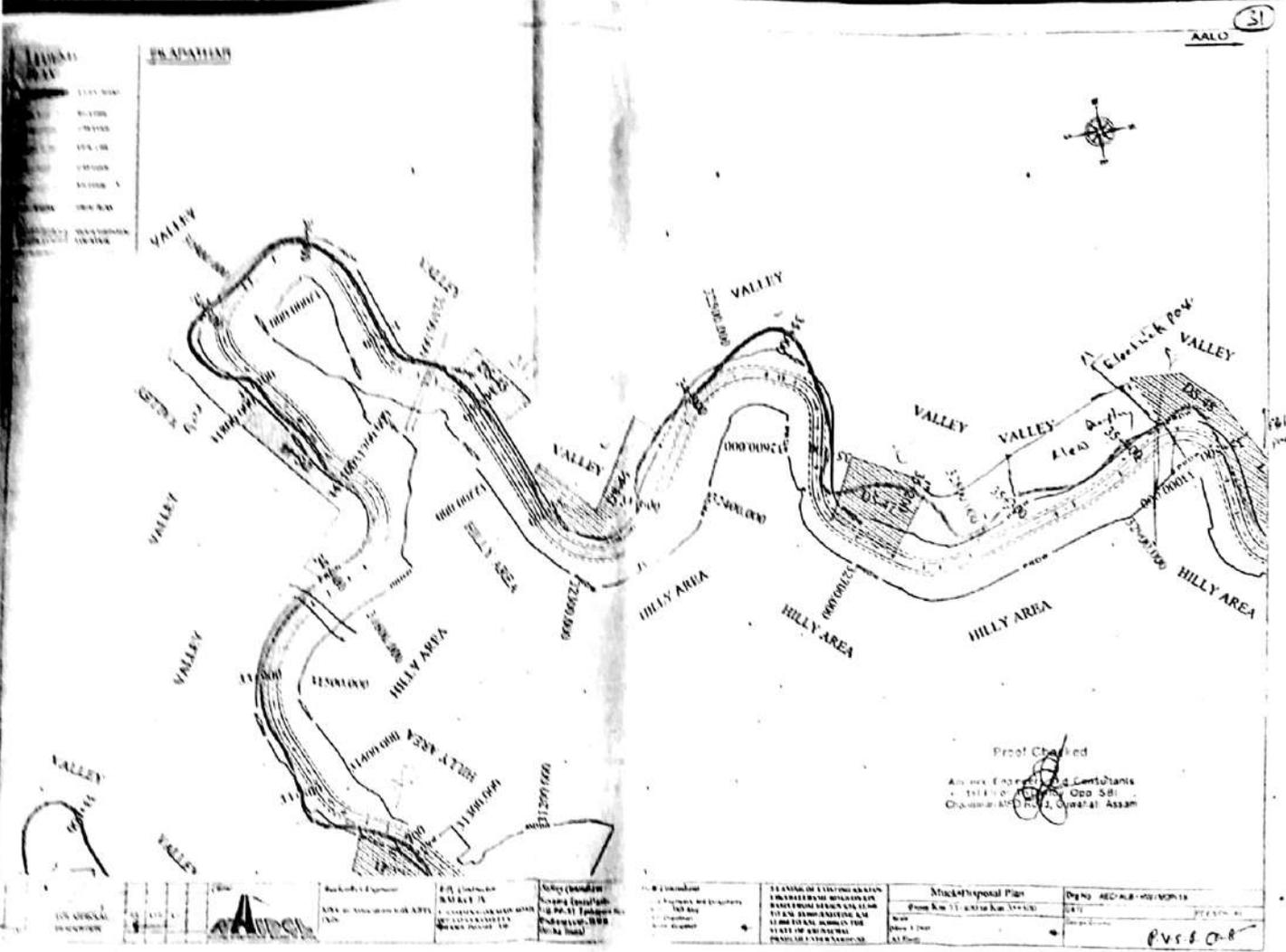
SOLAPUR



Proof Checked
 Alliance Engineering Consultants
 188 F Road, Opp. SBI
 Chandernagore Road, Bhubaneswar, Assam

<p>APPROVED ENGINEER NAME: ANAND KUMAR SAHU DATE: 10/10/2018</p>	<p>DATE OF PREPARATION DATE: 10/10/2018</p>	<p>SCALE SCALE: 1:1000</p>	<p>PROJECT NAME PROJECT NAME: ROAD CONSTRUCTION</p>	<p>PROJECT LOCATION PROJECT LOCATION: SOLAPUR</p>	<p>PROJECT DRAWING NO. PROJECT DRAWING NO.: 10/10/2018</p>	<p>PROJECT SHEET NO. PROJECT SHEET NO.: 10/10/2018</p>	<p>PROJECT DATE PROJECT DATE: 10/10/2018</p>	<p>PROJECT DRAWN BY PROJECT DRAWN BY: P.V.S. & Co.</p>
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Proof Checked
 Anil Kumar Das, Consultant
 Chartered Accountant, Guwahati, Assam

<p>Scale: 1:50,000</p> <p>North Arrow</p>	<p>Author: [Name]</p> <p>Date: [Date]</p>	<p>Survey (Sankar)</p> <p>Scale: 1:50,000</p>	<p>1:50,000</p> <p>1:25,000</p> <p>1:12,500</p> <p>1:6,250</p>	<p>Technical Specifications</p> <p>1. Road width: 12m</p> <p>2. Shoulder: 3m</p>	<p>Site/Project Plan</p> <p>From Km 11.00 to Km 13.50</p> <p>Date: 1/1/2018</p> <p>Scale: 1:50,000</p>
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BILAPATHAR

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MSV INTERNATIONAL INC.

In Association with

AGNITIO INFRASTRUCTURE PROJECTS PVT. LTD.



Jyoti Nagai
P.O. Sitapathar
District: Dhemaji (Assam)
Pin-787059
Email: aehkabab@gma.com

AE Services for 2-laning of Akajan- Likabali-Bame Road on EPC Basis in the state of Arunachal Pradesh under SARDP-NE

MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2018-19/1017.

Date: 28.09.2018.

To,
The Project Manager,
M/s. JKM-KCL (JV),
Camp- Likabali,
Pin Code - 791125 (Ar.Pradesh)

Sub:- Consultancy Service for Authority's Engineer for Project of 2-Laning of existing Akajan-Likabali-Bame Road on EPC basis from design Km.12+000 to Km. 33+000 (existing Km.12+000 to Km.36+000) in the state of Arunachal Pradesh under SARDP-NE. Reg:- **Slow Progress in works cum Cure Notice**

Ref.: (1) Contract Agreement
(2) Our Letter No. MSV-AIPPL/JKM-KCL/A-L-B/TL/2017-18/850. Dated: 09.03.2018 (Copy Enclosed)

Dear Sir,

- The Authority and Authority's Engineer appreciate your efforts regarding the completion of Project Milestone - I, Milestone - II and Milestone - III in scheduled time frame as set forth in Schedule- J of Contract Agreement.
- For fulfillment of obligations the Authority has handed over the project stretch from design Km.12+000 to design Km. 33+000 of the project highway to the contractor.
- Whereas the Appointed date for the Project was fixed was as 20th. January'2016 and Schedule Completion is 18th. January, 2019.
- Now from June'2018 to September'2018 your physical progress percentage are 0.57%, 0.24%, 0.67% and 0.69% respectively.
- The details of balance work for completion of Project is tabulated below :-

Sl. No.	Description of work	Unit	Scope	Achievement upto Sep'2018	Balance	Remarks
1	Earthwork upto top of subgrade	Km	21.00	20.62	0.38	
2	Granular works (GSB)	Km	21.00	12.70	8.30	
3	Granular works (WMM)	Km	21.00	12.14	8.86	
4	Bituminious Work (DBM)	Km	21.00	3.14	17.86	
5	Bituminious Work (BC)	Km	21.00	-	21.00	
6	Culvert	No's	133	82	51	
7	Minor Bridge	No's	20	2	18	6 No's in progress
8	Road side lined drain	Mtr.	18478.00	6020.00	12458.00	
9	Breast wall	Mtr.	1187.00	-	1187.00	
10	Retaining wall	Mtr.	960.00	154.00	806.00	
11	Crash Barrier	Km	4.80	-	4.80	
12	Road sign, marking etc.	Km	21.00	-	21.00	

W. S. Saran
TL

Head Office: B-9, Bharat Apartment, 31, I.P. Extension, Patparganj, New Delhi - 110092



MSV INTERNATIONAL INC.

In Association with

AGNITIO INFRASTRUCTURE PROJECTS PVT. LTD.



Lyrrii Nagar
P.O. - Silapathar
District - Dibrugarh - Assam
Pin - 78 1059
Email: aiiika@aippl.com

AE Services for 2-laning of Akajan- Likabali-Bame Road on EPC Basis in the state of Arunachal Pradesh under SARDP-NE

From the above, the previous work programme is inconsistent with the actual progress and with your obligations. The progress achieved by you remained extremely slow and it appears that you could not achieve the target for completion of project in time.

The pace and progress of execution in structures like Minor Bridge, Culvert, Road side lined drain, Breast wall and Retaining wall are so pathetic and miserable as against the stipulated contract duration.

Hence you are once again remind to expedite the construction activities by increasing the Manpower and Machineries at site also it is being directed to provide us the micro level work programme so that progress of project cum other issues can be monitored smoothly by the Authority's Engineer.

Moreover, you please note that delay in completion of project, levying penalty for delay is eminent as per the Clause 10.3.2 of Contract Agreement.

This is for favour of your kind information and this issued without prejudice to any other rights/contention or remedy available to the Authority's Engineer under the Contract Agreement and/or applicable law.

Thanking you and assuring you our best services all the time.

Reverently your's

K.R.Sarkar
28/09/2018

(K.R.Sarkar)
Team Leader,
A-L-B Road Project. (Package- I & II)

Copy to:- (1) General Manager (Projects), NHIDCL, B.O.-North Lakhimpur.
(2) The Engineer, MSV International Inc. in Association with AIPPL.
(3) Office copy, Site Office:- Silapather.

Head Office: B-9, Bharat Apartment, 31, I.P. Extension, Patparganj, New Delhi - 110092



ISO 9001: 2008
Certified Company

MSV INTERNATIONAL INC.

In Association with

AGNITIO INFRASTRUCTURE PROJECTS PVT. LTD.



Leela Nagar
P.O. Nisipathar
District: Dibrugarh (Assam)
Pin: 787059
Email: aelikabali@gmail.com

AE Services for 2-laning of Akajan- Likabali-Bame Road on EPC Basis in the state of Arunachal Pradesh under SARDP-NE

Ref:MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2017-18/577 Dt. 29-05-2017

To
The Project Manager,
M/S JKM-KCL(JV),
Camp-Likabali
Arunachal Pradesh,791125

Sub: 2 laning of existing Akajan-Likabali- bame Road on EPC basis from design Km 12.000 to Km 33.00 (Existing Km 12.000 to Km 36.000) in the State of Arunachal Pradesh under SARDP-NE

Reg. Submission of Muck Disposal plan.

- Ref:-**
- 1.NHIDCL/Misc/Bio-Ita/2016-17/Vol-II/1540 dated.24.03.2017
 - 2.NHIDCL/Misc/Bio-Ita/2016-17/Vol-II/1539 dated.27.03.2017
 - 3.NHIDCL/Misc/Bio-Ita/2016-17/Vol-II/1475 dated.24.03.2017
 - 4.NHIDCL/Misc/Bio-Ita/2015-16/Vol-II/724 dated.26.08.2016
 - 5.NHIDCL/Misc/Bio-Ita/2015-16/Vol-II/620 dated.30.06.2016
 - 6.MSV-AIPPL/JKM-KCL(JV)/A-L-B/TL/2017-18/460 dated. 06.04.2017
 7. MSV-AIPPL/ JKM-KCL(JV)/A-L-B/TL/2016-17/425 dated. 27.03.2017
 8. MSV-AIPPL/ JKM-KCL(JV)/A-L-B/TL/2016-17/233 dated.07.02.2017

Dear sir,

It is bring to your notice that the various location of Muck Disposal sites (Annexure-1) is enclosed herewith for your information and strict compliance for submission of of Approved Muck Disposal plan according to FC Act"1980 & Environmental Management Plan (EMP) at the earliest .
This is for your information and necessary action.

Thanking you
Yours Sincerely,


Kamlesh Mani Tripathi
(Team Leader)
For MSV-AIPPL (assn)

Encl: Annexure-1

CC to:

1. GM, NHIDCL for information please.
2. DGM, NHIDCL for information please.
3. H.O. AIPPL Delhi information please.

Head Office: 8-9, Bharat Apartment, 31, I.P. Extension, Patparganj, New Delhi - 110092

Annexure-1					
Muck disposal area (From ch:-12+000 Km to ch:-33+000 Km)					
Sl No.	Chainage		Side	Length(Mtr)	Remarks
	From (Km)	To (Km)			
1	12+720	12+780	Left	60	
2	12+820	12+900	Left	80	
3	13+630	13+700	Left	70	
4	13+890	13+940	Left	50	
5	14+300	14+440	Left	140	
6	15+040	15+100	Left	60	
7	15+450	15+500	Left	50	
8	17+150	17+220	Left	70	
9	17+300	17+438	Left	138	
10	17+830	17+860	Left	30	
11	18+600	18+680	Right	80	
12	19+100	19+280	Right	180	
13	19+360	19+590	Right	230	
14	19+390	19+490	Left	100	
15	19+970	20+030	Left	60	
16	20+170	20+240	Left	70	
17	20+875	20+910	Left	35	
18	21+100	21+160	Left	60	
19	21+245	21+270	Left	25	
20	21+430	21+630	Left	200	
21	21+680	21+750	Left	70	
22	21+800	21+835	Left	35	
23	22+005	22+100	Left	95	
24	22+180	22+320	Left	140	
25	22+740	22+860	Left	120	
26	22+920	22+930	Left	10	
27	23+030	23+130	Left	100	
28	23+345	23+470	Left	125	
29	23+470	23+550	Left	80	
30	23+560	23+640	Left	80	
31	23+780	23+800	Left	20	
32	23+850	23+940	Left	90	
33	24+010	24+170	Left	160	
34	24+025	24+065	Left	40	
35	25+680	25+700	Left	20	
36	26+450	26+600	Left	150	
37	27+580	27+700	Left	120	
38	28+140	28+200	Left/Right	60	
39	28+210	28+430	Left	220	
40	28+705	28+760	Left	55	
41	29+100	29+130	Right	30	
42	29+360	29+470	Left	110	
43	29+700	29+850	Left	150	
44	30+200	30+240	Left	40	
45	30+250	30+300	Left	50	
46	30+535	30+710	Left	175	
47	30+670	30+710	Right	40	
48	30+780	31+500	Left	720	
49	31+900	32+000	Left	100	
50	32+220	32+300	Left	80	
51	32+330	32+400	Left	70	
52	32+440	32+630	Left	190	
53	32+725	32+740	Left	15	
54	32+770	32+860	Left	90	
55	33+020	33+048	Left	28	


 29/05/2017
 S.E



T. K. ENGINEERING CONSORTIUM PVT. LTD.

टी. के. इंजिनियरिंग कन्सोर्टियम प्रा. लि.

No. TKECPL/Akajan-Likabali-Bame /2021-22/124

Date : 13.09.2021

To

The Member Secretary,
State Pollution Control Board,
Department of Environment & Forest,
Naharlagun, Arunachal Pradesh

Sub:- Reply to 'Show cause Notice' Dated 06/09/2021

Ref.No- APSPCB/150/2017/MCK/DSPSL/NGT/3610

Sir,

With utmost hope, reference to the above-mentioned subject, wherein your good office has served a Show Cause Notice on dated 06-08-2021 in connection of Original Application No.74/2017/EZ(Tai Maya Vs Union of India), alleging of causing muck dumping into the valley.

Whereas, we have executed the formation cutting work within the ROW and the muck/soil debris was dumped and deposited at designated locations as per permitted and allowed by Concerned Authorities. We had never violated any environmental provisions as alleged and levelled against us.

And whereas, Likabali-Garu-Bame being in the region of tropical rain forest, massive rain fall occurs during every monsoon season, Especially Siji-Garu area, thereby causing disastrous natural calamities like landslide, floods etc., into the valley, recently also such floods was in news, where Ego Village bridge washed away which was reported by the Arunachal Times.

And whereas, during the formation cutting, the local people/residents of the said areas, who requires muck soils for purpose of developing their areas on the existing roadside/valley, for building construction activity, use to carry mucks/soil with their own expenses and engaged their men & machinery from the working site, inspite of our repeated deterrence actions, thereafter, we had unable to controlled them. we are not to be held liable for such third private parties acts.

And whereas, we have foreclosed the Akajan-Likabali-Bame road project, with the client NHIDCL Authority on dated 31/12/2020, the said project has been re-tendered and awarded to some other company at present.

And whereas, till date, we are adhering to your direction, **"Not to depose the muck in the valley"** in all our projects and future anticipated project too which may be executed by us.

HEAD OFFICE :

MODEL VILLAGE, NAHARLAGUN - 791110
DIST. : PAPUMPARE, ARUNACHAL PRADESH
Phone No. : 0360-2244014, Fax No. : 0360-2243975
E-mail : tkeconltd@gmail.com
Website : www.tkeecon.com

BRANCH OFFICE :

GAME VILLAGE, A3, FLAT NO. 202
GUWAHATI - 781 029, ASSAM
Phone No. : 0361-2311134
E-mail : tkeconltd.ghy@gmail.com



T. K. ENGINEERING CONSORTIUM PVT. LTD.

टी. के. इंजिनियरिंग कन्सोर्टियम प्रा. लि.

Therefore, from the above facts and circumstances, our company has never violated any provision or rules of the environment, thereby causing air and water pollution in Akajan-Likabali-Bame Road Project. We further urge your good office, not to penalize us for the acts of third party i.e., local residences & acts of God etc., because we are unable to restrict them and we are always abiding environment laws.

Yours Sincerely,


Techi Tara

For, T K. Engineering Consortium Pvt. Ltd.

HEAD OFFICE :

MODEL VILLAGE, NAHARLAGUN - 791110
DIST. : PAPUMPARE, ARUNACHAL PRADESH
Phone No. : 0360-2244014, Fax No. : 0360-2243975
E-mail : tkeconltd@gmail.com
Website : www.tkeecon.com

BRANCH OFFICE :

GAME VILLAGE, A3, FLAT NO. 202
GUWAHATI - 781 029, ASSAM
Phone No. : 0361-2311134
E-mail : tkeconltd.ghy@gmail.com



T. K. ENGINEERING CONSORTIUM PVT. LTD.

टी. के. इंजिनियरिंग कन्सोरटियम प्रा. लि.

No. TKE/CE/Pasighat/Pangin/2021-22/1125

Date : 15.09.2021

To,
The member Secretary
State Pollution Control Board
Department of Environment & Forest
Naharlagun, (A P).

Sub : **Reply to "Show Cause Notice" dated 06-08-2021**
Ref. No. APSPCB-150/2017/MCK/DSPSL/NGT/3609

Sir,

With utmost hope, reference to the above-mentioned subject, wherein your good office has served a Show Cause Notice on dated 06-08-2021 in connection of Original Application No.74/2017/EZ(Tai Maya Vs Union of India) for allowing of muck/debris disposal at valley in Yembung area and obstruction of small stream by the muck/debris.

Whereas, we had executed the Yembung bridge work as a capacity of approved Sub-Contractor of SRK Construction Pvt. Ltd, and strictly adhering to the Contract Agreement provisions for construction, under the able guidance of Authority Engineer (PWD, Govt. of Arunachal Pradesh) & SRK Construction Pvt. Ltd (Awarded Contractor).

And whereas, we have never dumped soil debris/muck into the valley or blocked any stream, on the course of excavation for bridge abutment, inevitably few muck/debris might have roll down into valley due to incessant rains, but never any stream was blocked by our actions and the execution of bridge abutment was done under the strict observance, monitoring, advice and guidance of Authority Engineer (PWD) highways, A. P. Under the above facts & circumstances, we totally oppose and nullify the allege allegations in toto which was levelled against us.

And whereas, Yembung to Sangam starting from km. 57.000 to km. 71.597 (total length 14.597 km) under SARDP-NE, was awarded to SRK Construction Projects Pvt. Ltd, on dated 6th October 2010, by the Chief Engineer Highway Authorities, vide. letter no. CEAP(HW)/ WTC-161/ Pasighat-Pangin/ 2010-11/ 3371-78.

And whereas, till date, we are adhering to your direction, "**Not to depose the muck in the valley**" in all our projects and future anticipated project too which may be executed by us.

Therefore, from the above facts and circumstances, our company has never violated any provision or rules of the environment, thereby causing air and water pollution in Panging-Pasighat Road Project. We further urge your good office, not to penalize us for the acts of third party i.e., local residences & acts of God etc., because we are unable to restrict them and we are always abiding environment laws.

Yours Sincerely,

Techi Dara

For, T K. Engineering Consortium Pvt. Ltd.

HEAD OFFICE :
MODEL VILLAGE, NAHARLAGUN - 791110
DIST : PAPUMPARE, ARUNACHAL PRADESH
Phone No : 0360-2244014, Fax No : 0360-2243975
E-mail : tkeconltd@gmail.com
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GUWAHATI - 781 029, ASSAM
Phone No : 0361-2311134
E-mail : tkeconltd.ghy@gmail.com

Annexure - (C)



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YOUNG ROAD
NAHARLAGUN



Sub: Levying Environmental Compensation on M/s KNR Construction Limited-JKM (JV) for violation of Environmental norms while executing the two-lanning of Pasighat-Maryang-Yingkiong Road Project under Section 33 (A), 31 (A) and Section 5 of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 respectively.

Ref: Hon'ble NGT direction dated 17/08/2021 in OA No. 74/2017/EZ

SHOW CAUSE NOTICE No.: APSPCB-150/2017/MCK/DSPSL/NGT/3608 DATED 06-09-2021

Whereas, reports about illegal and unscientific dumping and disposal of muck in the course of two-lanning of Pasighat-Maryang-Yingkiong Road Project by , M/s KNR Construction Limited-JKM (JV) was filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata in O.A No 74 of 2017.

Whereas, on the directions of Hon'ble NGT, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on O.A No.74/2017 in the matter between Sri Tai Maya-vs- The Union of India & Ors, a site inspection was carried out by the team of Arunachal Pradesh State Pollution Control Board (APSPCB) w.e.f 01.12.2017 to 06.12.2017. During the inspection, it was found that M/s KNR Construction Limited-JKM (JV) was dumping the muck in designated and non designated site while constructing road.

Whereas, the inspection report of the APSPCB shows the Company has failed to take necessary measures which resulted in muck rolling down the slope and eventually slipped into the streams at many sites and damaged the biological environment in utter and blatant violation of the Environmental norms and laid down rules.

Whereas, the designed sites were not properly developed before hand to retain the muck excavated during the two lanning / construction works and the executing agencies kept on dumping the waste, which has caused serious damage to the Environment and Hydrological conditions, causing blockade of water course of rivulets besides narrowing the water course and seasonal nalahs.

Whereas, the damage caused to the bio-diversity, river course, aquatic life, natural forest cover, stability of slopes, geological disturbance and erosion of soil on slopes, is irreversible and has resulted in serious environmental concerns.

Whereas, the matter has also been examined by the Technical Advisory Committee (TAC) of the Board which vide report dt. 20-09-2021 has opined that the actual damage caused to the ecology and environment of the area by illegal and unscientific disposal of muck for levying of full and final Environmental Compensation as required in-depth, scientific study by the Expert

Committee with representatives from Central Pollution Control Board and company itself. However, the interim data indicates the environmental damage has occurred and evaluated tentatively as far more than Rs.50,00,000/- (Rupees fifty Lakhs only).

Now, therefore, in exercise of powers conferred under Section 33 (A), 31(A) and Section-5 of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 respectively, read with the directions of Hon'ble NGT dt. 17/08/2021 in OA No. 74/2017, M/s KNR Construction Limited-JKM (JV), shall deposit a sum of Rs. 50,00,000/- (Rupees fifty lakhs only) as Environmental Compensation, as an interim measures.

Accordingly, Managing Director, M/s KNR Construction Limited-JKM (JV), KNR House, 3rd & 4th Floor, Jubilee Hills, Road No.38, Phase-1, Kavuri Hill, Hyderabad, Telengana-500033 is hereby directed under Section 5 of the Environment (Protection) Act 1986 to deposit a sum of Rs. 50, 00,000/- (Rupees fifty lakhs only) in the Environmental Compensation Fund of APSPCB within 30 days without fail and on lapse of above said period, an interest @ 12% on the Environmental Compensation amount shall accrued, at the risk and responsibility of the M/s KNR Construction Limited-JKM (JV).


21.09.2021
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.
Dt. 21-09-2021

No. APSPCB-150/2017/MCK/DSPSL/NGT 3808-09

Copy to :-

- 1) The Regional Director, CPCB, Lower Motinagar, TUMSIR, Shillong for kind information.
- 2) The Chief Engineer, PWDE (Highway), Govt. of A.P, Itanagar for kind information.
- 3) The Managing Director, M/s KNR Construction Limited-JKM (JV) for immediate compliance.
- 4) P.A. to Chairman, for information of Chairman, AP State Pollution Control Board, Naharlagun.
- 5) I/c website for uploading the order on APSPCB website.


21.9.2021
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.



GOVERNMENT OF ARUNACHAL PRADESH
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAWAN, PAPU HILL, YULE ROAD
NAHARLAGUN



Sub: Levying Environmental Compensation on M/s Puna Hinda Construction Private Limited for violation of Environmental norms while executing the two-lanning of Pasighat-Maryang-Yingkiong Road Project under Section 33 (A), 31 (A) and Section 5 of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 respectively.

Ref: Hon'ble NGT direction dated 17/08/2021 in OA No. 74/2017/EZ

SHOW CAUSE NOTICE No.: APSPCB-150/2017/MCK/DSPSL/NGT/3608 DATED 06-09-2021

Whereas, reports about illegal and unscientific dumping and disposal of muck in the course of two-lanning of Pasighat-Maryang-Yingkiong Road Project by M/s Puna Hinda Construction Private Limited was filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata in O.A No 74 of 2017.

Whereas, on the directions of Hon'ble NGT, Eastern Zone Bench, Kolkata vide order dated 16th October, 2017 on O.A No.74/2017 in the matter between Sri Tai Maya-vs- The Union of India & Ors, a site inspection was carried out by the team of Arunachal Pradesh State Pollution Control Board (APSPCB) w.e.f 01.12.2017 to 06.12.2017. During the inspection, it was found that M/s Puna Hinda Construction Private Limited was dumping the muck in designated and non designated site while constructing road.

Whereas, the inspection report of the APSPCB shows the Company has failed to take adequate measures which resulted in muck rolling down the slope and eventually slipped into the streams at many sites and damaged the biological environment in utter and blatant violation of the Environmental norms and laid down rules.

Whereas, the designed sites were not properly developed before hand to retain the muck during the two lanning / construction works and the executing agencies kept on dumping the waste, which has caused serious damage to the Environment and Hydrological conditions, causing blockade of water course of rivulets besides narrowing the water course and seasonal nalahs.

Whereas, the damage caused to the bio-diversity, river course, aquatic life, natural forest cover, stability of slopes, geological disturbance and erosion of soil on slopes, is irreversible and has resulted in serious environmental concerns.

Whereas, the matter has also been examined by the Technical Advisory Committee (TAC) of the Board which vide report dt. 20-09-2021 has opined that the actual damage caused to the ecology and environment of the area by illegal and unscientific disposal of muck for levying of full and final Environmental Compensation as required in-depth, scientific study by the Expert

Committee with representatives from Central Pollution Control Board and company itself. However, the interim data indicates the environmental damage has occurred and evaluated tentatively as far more than Rs.50,00,000/- (Rupees fifty Lakhs only).

Now, therefore, in exercise of powers conferred under Section 33 (A), 31(A) and Section-5 of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 respectively, read with the directions of Hon'ble NGT dt. 17/08/2021 in OA No. 74/2017, M/s Puna Hinda Construction Private Limited shall deposit a sum of Rs. 50,00,000/- (Rupees fifty lakhs only) as Environmental Compensation, as an interim measures.

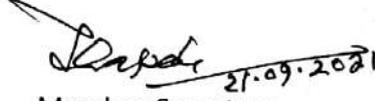
Accordingly, Managing Director, M/s Puna Hinda Construction Private Limited, Itanagar is hereby directed under Section 5 of the Environment (Protection) Act 1986 to deposit a sum of Rs. 50, 00,000/- (Rupees fifty lakhs only) in the Environmental Compensation Fund of APSPCB within 30 days without fail and on lapse of above said period, an interest @ 12% on the Environmental Compensation amount shall accrued, at the risk and responsibility of the M/s Puna Hinda Construction Private Limited.

No. APSPCB-150/2017/MCK/DSPSL/NGT 3810-14

Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Machilipatnam, A.P.
Date: 21-09-2021

Copy to :-

- 1) The Regional Director, CPCB, Lower Motinagar, TUMSIR, Shillong for kind information.
- 2) The Chief Engineer, PWDE (Highway), Govt. of A.P, Itanagar for kind information.
- 3) The Managing Director, M/s Puna Hinda Construction Private Limited for immediate compliance.
- 4) P.A. to Chairman, for information of Chairman, AP State Pollution Control Board, Naharlagun.
- 5) I/c website for uploading the order on APSPCB website.


21.09.2021
Member Secretary
MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Machilipatnam, A.P.